[Shri Pa.tabhi Rama Rao]

 $crore_s$  during the first twelve months. Further investments will be scrutinized before funds are released for the purpose.

 $O_n$  promulgation of the Ordinance the undertakings were temporarily vested in Andrew Yule & Company Limited, Calcutta, A new company in the name of Tyre Corporation of India Limited has since been incorporated and the undertakings have been transferred to this company on 5th March, 1984. The new company is being geared up to restart production in the undertakings and to implement the revival and rehabilitation scheme.

As regards the hon. Members' suggestions, I made a note and I shall certainly deal with them.

MR. DEPUTY CHAIRMAN: I shall put the disapproval motion moved by Dr. Bhai Mahavir to vote.

The question is:

"That this House disapproves of the Inchek Tyres Limited and National Rubber Manufacturers Limited (Nationalisation) Ordinance, 1984 (No. 4 of 1984) promulgated by the President on the 14th February, 1984."

The motion was negatived.

. MR. DEPUTY CHAIRMAN: I shall now put the motion moved by the Minister to vote.

The question is:

"That the Bill to provide for acquisition and transfer of the undertakings of the Inchek Tyres Limited and the National Rubber Manufacturers Limited', with a view to securing the proper management of such undertakings so as to subserve the interests of the general public by ensuring the continued manufacture, production and distribution of **tyres**, tubes and other rubber goods which are essential to the needs of the economy of the country and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken i<sup>nto</sup> consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: Now we shall take up clause-by-clause consideration of the Bill.

*Clauses* 2 to 33, *the First Schedule and the Second Schedule were added* to the Bill.

*Clause I, the Enacting Formula, the Preamble and the Title were added to the Bill.* 

SHRI PATTABHI RAMA RAO: Sir, I now appeal:

"That the Bill be passed."

The question was put and the me-tion was adopted.

## श्वी उपसभापति : सदन की कःर्यवाहो 2,15 वजे तक के लिये (स्थगित की - जाती है।

The House then adjourned for lunch at ten minutes past one of the clock.

The House reassembled after lunch at twenty minutes past two of the clock, the Vice-Chairman (Shri Syed Rahmat *Ali*) in the Chair.

# I. THE APPROPRIATION (VOTE ON ACCOUNT) BILL, 1984

#### H. THE APPROPRITION BILL, 1984

# HI.THE APPROPRITION (No. 2) BILL, 1984

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY); Sir, I beg to move;

"That the Bill to provide for the withdrawal of certain sums from

and out of the Consolidated Fund of India for the services of a part of the financial year 1984-85, as passed by the Lok Sabha, be taken into consideration."

The House had a general discussion on the Budget 1984-85. The Appropriation (Vote on Account) Bill seeks two months' supply to enable the Government to carry on, pending detailed consideration and passing of the Demands for Grant<sub>s</sub> for the full year and the connected Appropriation Bill. The total amount provided in the Bill i<sub>s</sub> Rs. 31,070.19 crores, of which Rs. 24.529.87 crores i<sub>s</sub> charged on the Consolidated Fund of India, and th<sub>e</sub> balance of Rs. 6,540.32 crores has been voted by the Lok Sabha. Necessary details of the Vote on Account are give<sub>n</sub> in th|. pamphlet already circulated to the hon. Members.

THE VICE-CHAIRMAN (SHRI SYED RAHMAT ALI): You move the other two also.

SHRI JANARDHANA POOJARY: Sir, I beg to move:

That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1983-84, as passed by the Lok Sabha, be taken into consideration."

The Bill arises out of the supplementary appropriations charged o<sup>a</sup> the Consolidated Fund of India and demands voted by the Lok Sabha on th<sub>e</sub> 14th March, 1984. These involve a gross additional expenditure of Rs. 2747.47 crores. Besides a national provision of Rs. 25,942.76 crores i<sub>s</sub> required to cover adjustments in accounts connected with the discharge of treasury bills. The additional requirement of Rs. 2,747.47 crores<sub>s</sub> comprises R\* 1,217.74 crores for transfers

to State Governments, Rs. 215.74 crores for loans to foreign governments, Rs. 219.12 crores for releases to public sector enterprises, Rs. 78.77 crores for Union Territory Governments and Administrations, Rs. 429.01 crores for Defence Services, Rs. 70 crores for P & T, Rs. 150 crores for interest payment, Rs. 49.59 crores for Railway Development Fund, and *Rs.* 317.50 crores for other items. The details  $_{0}$ f the supplementary demands are available in the document laid on the Table of the House on the 9th March, 1984.

The impact of these supplementary demands stands reflected in the Revised Estimates for the year presented along with the Budget for 1984-85.

Sir, I beg to move:

That the Bill to provide  $f^{\circ r}$  the authorisation of appropriation of money<sub>s</sub> out of the ^Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1982, in excess of the amounts granted for those services and for that year, as passed by the Lok Sabha, be taken into consideration."

The Bill arises out of the demands for excess grants relating to the year 1981-82. These excess demands were presented in pursuance of the recommendations of the Public Accounts Committee (Seventh Lok Sabha) in their 166th Report. The Committee hav'e recommended regularisation of the excess expenditure under article 115(1) (b) of the Constitution, and the Lok Sabha has already voted the excess demands on the 14th Mar~h, 1984. The details of the excess demands are available in the document already circulated to the hon. Members.

Sir, I move.

The questions were proposed.

SHRI BISWA GOSWAMI (Assam): Mr. Vice-Chairman, Sir, the budget proposals have ignored the challenges confronting the Indian economy today. The challenges are ever-rising prices, growing unemployment and poverty, failure to reach the Plan inability to tackle black money, targets, productivity and growing decline in corruption. Sir, if the budget is the true reflection of the economic policies pursued by the Government, then it is not in the direction of ushering in an egalitarian society. Whatever may be the pretensions of the ruling party, it has quietly slipped into the capitalist path of planning and budgeting resulting in economic stagnation for industrial growth and inflationary situation and creating inequalities in income. The honourable Finance Minister while replying to the Budget debate in Rajya Sabha the other day took pride that at least the Bengal Famine type famine has not been there  $i_n$  the country. If this is the vardstick of judging success or failure of the economic policy pursued by the Government, then God alone ca<sub>n</sub> help the people of this country. In his Budget Speech Finance Minister said, "When our the Government took office in January 1980 an important task before us was to revitalise the planning process and to give a new thrust to the programmes of development." Some economists believed in the past that the answer to mass poverty and extreme inequalities is rapid growth and development. The development benefits were believed to trickle down to the lower sections of the population. But the experience has falsified this trickling down theory. What is necessary is we have to integrate the distributional considerations along with growth strategy and also tackling of poverty in our planning and budgeting. In this respect the Budget has fallen far short of expectations. Unless radical measures are taken to tackle the problems of rising prices, unemployment, extreme inequalities in income and masi poverty the policy pursued by the

Government at present will fail miserably to solve the basic economic problems of the country. In his Budget Speech the Finance Minister took credit for an average growth of national income of 5.4 per cent in the first four years of the Sixth Plan. He also said that a major breakthrough has been achieved in foodgrain production. He pointed out with pride that thee Plan investment during 1980-85 would be over Rs. 1,10,000 crores, higher than the initial target o<sup>1</sup> Rs. 97,500 crores. Although the Government claims that the overall economic growth target is likely to be reached, agriculture is likely to fall short of the targets and the industry will register even a greater shortfall. The increase in power generation capacity will be missed by 3.3 per cent, coal production by 20 per cent and steel production by more than both these. The growth of railway traffic has been only half of what was anticipated. The overall rate of industrial growth ig likely to be 5.3 per cent. The honourable Minister mentioned about the agricultural breakthrough. If we analyse the situation we will find in agricultural production this year there has been a bumper crop and we are expected to get 142 million tonnes of foodgrains. Between the two peak years, namely, 1978-79<sup>1</sup> and 1983-84, the food output rose only by 10 million tonnes, that is,' from 132 million to 142 million tonnes. So the annual average of foodgrains production is only 1.5 per cent whereas th\* population growth rate is 2.2 per cent. Thus, far from any break-through in agriculture, there is a drop in the per capita availability of foodgrains over the last five years.

The revised budget figures of 1983-84 show a deficit of Rs. 1,695 crores. This deficit has bee<sub>n</sub> reduced only because of three factors, namely, an unexpected bonus from the oil surplus, Rs. 500 crores of small savings receipts and a last minute cut in expenditure. Without this, deficit would have be«n

nearly Rs. 500 crores. Oil had reduced our deficit by Rs. 1,600 crores. Oil has saved exchange to the tune of Rs. 6,000 foreign crores. Oil has made it possible to increase our plan outlay by about 25 per cent. It has also made it possible for us to refrain from withdrawing money to the tune of-1.1 billion dollars from the IMF. Then again, oil sector alone has contributed towards the profit of public sector rtakings. If we take away oil Dr, then we will find that public undertakings have incurred losses. It herefore, high time that proper are taken to manage public sector efficiently. We cannot be complacent by taking advantage of the profit of the oil sector. On that basis if you think that public sector is being run properly, it will be wrong. We should proper steps to run the public sector undertakings efficiently. For purpose a service cadre with per-of professional skill can be creat-Unless we do that, public undertakings cannot be managed well.

The burning problem before us is inflation. People are facing immense hardship clue to spiralling rise in es of commodities. During the last four years the increase was by about 60 per cent and the present rate iffalion  $i_n$  terms of consumer price 2 per cent. There  $i_s$  nothing in budget to combat this malady.

Another malady in our economy is the growing parallel economy. Black money circulation  $i_n$  India is the highest in the world. It is growing day by day and this reduces our planning to> a mockery. Yet, there is nothing in the budget to unearth this black money or to curb its growth. The national deposit scheme which has been propounded is no answer to this gigantic problem of black money. Effective steps must be taken to curb the black money  $i_n$  order to salvage ot?r planning and economy.

It is also necessary to keep politics ,, in the country.

One feature of the budget is that th pattern of tax has benefited the Centre at the cost of the. States and as a result of this the Centre would get Rs. 273 crores more and the States will get Rs. 80 crores less. It is most regrettable to notice this trend in the budget which will deprive the States of their legitimate due.

Reference has been made to the period during the Janata regime and this regime has been ridiculed as non-Plan period. But the performance of the so-called non-Plan period of the Janata Party was better than the present so-called Plan period. Sir, I would like to quot<sub>e</sub> from the Economic Survey in support of  $m_y$  contention. Sir I quote:

"Even though the weather conditions during 1978-79  $i_n$  terms of extent and spread of rainfall were not more favourable than those in 1975-76, foodgrain production in 1978-79 was 10 million tonnes higher than the level in 1975-76. Moreover, both in 1977-78 and  $i_n$  1978-79, the actual production turned out to be more substantial than was anticipated initially."

On the price situation during the Janata regime, I again quote from the Economic Survey. Sir, 1 quote;

"The average level of  $th_e$  wholesale price index in 1978-79 showed no change from the previous year. This stability in the overall inde was the result of divergent move ment in the prices of agricultural and agriculture-based commodities on the one hand and industrial commodities on the other."

I further quote:

"The stability in the overall index reflects the fact that the decline in agriculture and agriculture-based Commodities off-set the moderate price increases occurring in the rest of the economy." [Shri Biswa Goswami] **Sir**, this was the situation. There was stability in prices and production increased and even then the present **regime** put the blame, put all the blame, on the Janata regime although the performance of this Government has been much worse than the performance of the Janata regime. This Government again and again says that during the Janata regime the situation was very bad. But, actually, Sir, the position is just the reverse. The .situation started deteriorating since the present Government took over and the situation today  $i_s$  very much deplorable.

Sir, a little reflection on the Budget reveals that it is a Budget for the haves and that too for the urban haves. The reduction of tax rates on certain items which are used by the affluent sections of the people is one example and the poorer sections of the people, all those who are. below the poveJty tine, are not the beneficiaries, and they are not benefited b" these Budget proposals. Rather, Sir, they are ignored and are neglected. It has been said that they are going to solve the problem of the educated unemployed. Further, a sum of Rs. 25 crores has been allocated to solve the problem of the educated unemployed' It is absurd to believe that this gigantic problem of the educated unemployed can be solved with a mere allocation of Rs. 25 crores. It is high time we realised that the emphasis of our planning and budgeting should shift from the ten per cent at the top to the 51 per cent at he bottom. Up till now, we have been laying the stress on the problems of those who belong to this 10 (ten) per cent at the top. We neglected the 51 per cent at the bottom and that is why over the years we have failed to do away with poverty and we have failed to solve the problem of the educated unemployed.

Sir, during the Janata regime, a programme called the Food-For-Work Programme was launched with a view

to giving employment to the rural unemployed youths. That programme was changed by the present regime and they have give, it a new name. But, Sir, during the Janata regime, this Food-For-Work Programme provided more opportunities to the rural unemployed youth. But, at present, proper attention is not being paid to giving employment to the people in the rural areas, to the youths in the rural areas. There is poverty and there is unemploymentand there are growing disparities and the big monopolists are today getting strengthened. Their assets are increasing and, at the same time, the poor people are facing immense economic difficulties. Unless we do away with these differences, mere talking about socialism will not help. Socialism is hot a slogan. Sir, it is a way of life.' We have to do something concrete. Whatever we have done up till now has benefited the monopolists, the capitalists and the upper class people. We have neglected the poorer section the people. We talk of Socialism at the time of ole.'tion to capture votes, but we do not care to look to the economic problems of the common people. Sir, therefore, today we are facing these great differences between the incomes; the gap is widening. Unless, vv<' take steps to change the situation, unless we take some radical measures and bring about a socioeconomic transformation of society, Sir, with mere adjustments here and there in the Budget proposals nothing can be achieved. Sir, in view of the coming elections some windowdressing has been made in the Budget, so that the people think that the Government is looking after the problems of the people. But, actually if we do not go into the root cause of the present malady, if we do not touch the major problems faced by the people, nothing can help; our economy will not j>row and the poorer sections of our people cannot get the benefit and we will not be able to come out of the economic depression and we will not be able to increase production and become se""

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sufficient and we will not be able to achieve our cherished goal of a socialist society. Therefore, Sir, it is high time that we give urgent thought to this aspect to change the basic pattern of our planning, to change the bssic pattern of planning and budgeting. (Time Bell) I would suggest in this respect that all the leading economist of our country should be called to a conference and suggestions should be sought from them. Sir, there is an increased difference between the official economists and the nonofficial economists. Sir, time has come when we should call a conference of leading economists of the country and take urgent steps to formulate our economic policy in such a manner so that we can overcome the present econo- . mic difficulties, so that we can overcome the economic stresses and proceed towards self-sufficiency, proceed towards equality. . .(Time Bell) and proceed towards a just and proper socialist society in this country.

With these words, Sir, I oppose the Vote on Account and the Appropriation Bill.

THE VICE-CHAIRMAN (SHRI SYED RAHMAT ALI): Mr. B. Krishna Mohan.

SHRI B. KRISHNA MOHAN (Andhra Pradesh): Sir, I thank you vc<ry much for giving me an opportunity to say a few words on the Appropriation Bill. Since I have had no opportunity to speak on the Budget, I take this opportunity to congratulate the Finance Minister for presenting a highly meaningful and well balanced Budget which enjoys the appreciations of all sections of the society. Since his assumption of office as the Finance Minister of this country, he has been doing his best to bring the economy on the right track which was in a very bad shape in 1980, and he has succeeded in his attempt to bring the economy on the right track. The very fact of the Government's decision not to draw the last instalment

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o^ the IMF loan is a clear indication of country's good economic health. Sir, the Budget presented by the hon. Minister is both production-oriented and development-oriented. The Prime Minister has given \* clear directive to all the Ministries to see that the public sector uo under their respective Minis! i should not incur losses and they should try to earn profits. In apile of that, most of the public sector units are running on huge losses. It may be due to overhead expenses under.-utibsation of the installed ?.upa city. Whatever may be the reason;, effective measures should be taken see that all the public sector UJ earn proiits so that the economy of the country -may improve considerably and strengthen itself. I will give an example of overhead penses. I visited one of the banks in Vijayawada, Punjab National Bank. in 1982 where a friend of mine was working. At that time, the bank was paying a rent of Rs. 600 for office and residential quarter of the Bank Very recently, Manager. when I visited the same bank, I found th it has shifted to an adjoining building and that they are now paying Rs. 13,000 per month. Previously, they used to pay only Rs. 600 per month. Likewise, I am afraid thai the overhead charges are going up. It may be one of the factors for the losses incurred by the public seci undertakings.

In the Budget, a sizeable amount has been allotted for defence. It is a good thing. It will help the country to prepare itself to meet any eventuality when the security of th\* country is threatened.

I am of the opinion that the amor allotted to education is very meagtv. We are spending little amount on education at all expense of future generations of our country. In India, only 5 per cent go in for higher education as compared to 30 per cent in most other developed and developing countries. In science and technology The Appropriation [RAJYA SABHA]

Ihhn B. Krishna Mohan] we have only 3 out of 1000 as compared to about 50 in the U.S.A., 90 in U.S.S.R, and 180 in Japan. Most of the brilliant students are not in a position to prosecute their studies for lack of facilities. The U.G.C, should permit different universities in the country to start Post Graduate Courses in affiliated colleges. We should have an open university of the type of British Open University. I had an opportunity to visit that University in August, 1983. There are about 90,000 students on the rolls. People with the minimum basic qualifications can be admitted to the University. So far, it has produced about 60,000 graduates. I am told that lessons are taught on the tele-ion and radio. In order to benefit people of our country, a National Institute like the British Open University should be started.

As far as the implementation of the 20-Point Programme is concerned, the other day the Planning Commission has come out, with statistics showing that much progress has been made as far as the implementation of the lid-Point Programme is concerned. Being a man coming from Andhra Pradesh, I would say that there is no proper implementation of the 20-Poiht Programme ior the last one year. The Andhra Pradesh State Government machinery has come to a standstill because of the abolition of the Village Officers. Because of uncertain administrative conditions, most of the IAS officers, about 40 to 50, want to come to the Centre. Two Chief Secretaries of Stats went on leave. Most of the senior IAS officers are going on leave. The administration is at a standstill. The implementation of the 20-Point Programme is not there. The assistance given by the Central Governnment to the tune of nearly 96 crores of rupees for flood aid and 28 crores of rupees lor drought relief has not been utilised by the State Government. The Chief Minister openly says that stepmotherly treatment is being meted out to the State by the Centre, which

is not a fact. Even the amount given by the Centre is not fully utilised by the State. As far as the Prime Minister's national frurai employment scheme is concerned, I submit, Sir, that the State Government has constituted district committees. The intension of the scheme is to see that the unemployed rural youth get some assistance from the banks, irrespective of party ideology, irrespective of party affiliation. But. unfortunately, -Sir, the Chief Minister has constituted these committees ignoring all the political parties. He has constituted these committees in every district with two Telgu Desam MLAs and the Collector and the Manager of the

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District Industries Board. These two Telugu Desam MLAs in connivau << with the District Collector and the Manager of the District Industries Board are neglecting the genuine claims of many people who have postgraduate qualifications to get the benefit from the rural employment scheme. To cite a case of how they are encouraging their own party people, I may say, Sir, there is one Mi". R V. Rao of Rajahmundry. I suggest to the hon. Deputy Finance Minister to kindiy check up this There is one Mr. R. V. Rao of Rajamundry who is a tailor. He is a very popular and famous tailor and his monthly income I am lold, is about 10,000 per month-And he has applied for a loan under the NREP and his loan was sanctioned because he is a supporter of Telgu Desam there. So<sub>2</sub> I suggest to the hon. Minister to that at least some MPs are involved or at least some of the Members of the Opposition parties are involved in these selection committees so that this one-way patronage may be checked. And it has beocmc a big farce there. I hope the hon. Deputy Minister who is in charge of Banking will kindly initiate appropriate action and see that the entire appli-teations are scrutinised again and riftht type of people get assistance under the rural employment programme.

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Sir, as far as power generation in my State is concerned, it is in a bad shape. The State Government has impose^ a 25 per cent cut on the high transmission consumption. During the Question Hour, the hon. Minister Shri Sathe was answering a question about the IDPL. There was a cut imposed on the IDPL also and the IDPL is not in a position to manufacture drugs to reach the common man. Sir, the economy of the State is in a very bad shape as the things stand there. I request the Government to see whether we can supply power from the national grid to the State of Andhra Pradesh. Due to load fluctuations, it may not be an exaggeration iL- I may say that nearly 1,52,000 motor sets were burnt down in Karimnagar and Chittor and other districts, and the poor farmers have been put to a lot of hardship

Sir, it is beyond human imagination and remembrance to quote the number of decoities that have taken place in the State recently. There was an uproar in the House the other day when the BJP Member on the floor of the Council alleged that one of the Ministers of the State Cabinet was indulging in the foray of joining hands with the Naxalites and many of the BJP workers were falsely chargesheeted an dmost of them were put in prisons in Karimnagar district also. Sir, the law and order situation is in a very bad shape. To help the State to come out of this impasse, we should infuse confidence among the IAS officers working there, and we should see that the economy of the State is put on a right footing.

With these few observations, I fully support the' Appropriation Bills moved by the hon. Minister. Thank

you. Sir.

SHRI NIRMAL CHATTERJEE (West Bengal): Mr. Vice-Chairman, Sir, only a few days back we have concluded our general discussion on the Budget and I made a long speech nl that time. I will not cover-----

THE VICE-CHAIRMAN (SHRI SYED RAHMAT ALI): But today

you are not going to make ea Io\*i£ speech. SHRI NIRMAL CHATTERJEE: No, Sir, 1

will not. In fact, when the Finance Minister was replying to the debate, I had said that the next d~ bate will be at the time of the Finance Bill. But now we are considering the Appropriations first.

There are now, Sir, certain surprising elements. For instance, now in 1984 we are asked today to give our comments on three Appropriation Bills, one for 1981-82, another for 1983-84 and the third one for 1984-85. There is no Appropriation for There is something surprising! 1982-83 about it and I do not know how many more skeltons are there in the cupboard. The facts about 1881-82 I will just now place before you aud show you that the budget figures that are given to us are so very unde-pendable. We know that the procedure is that there will be a budget estimate, there will be a revised "JSti-mate and then next year there will be accounts. In the case of 1981-82 it is post-accounts, i.e., when you debated we had no other figure. The 1981-82 accounts and 1982-83 accounts are also there. Then the Revised estimates for 1983-84 and the budget estimates for 1984-85 are there. And, there, you have said how much money you have pumped, how much deficit is there in the budget, on the basis of those figures. Now, I quote figures for 1981-82. The accounts figures gave a deficit of Rs. 203 crores. This is a very small amount. This is given in the 1983-84 budget of the Central Government, not this year's, but last year's. But what you are asking for today, i.e., in terms of accounts, is an additional amount, more than that amount, i.e., another Rs, 374 crores, which we have to sanction today. For that, the account has been published, closed and as you, Mr. Vice-Chairman, are fully aware of it, we had to go through this motion in the Public Accounts Committee itself. Had the Public Accounts Committee not cleared it, we would not have faced it, but the Public Accounts Commitee was very

#### (Shri Nirmal Chatterjee)

kind to sanction it, this additional amount of Rs. 374 crores, over and \*bove. Rs, 293 crores. Now, just imagine anybody trying to understand ffpures, trying to understand what is the extent of deficit financing within the economy and he will come to which kind of conclusion on the basis of this icind of figures. Similarly, Sir, for 1982 33 figures  $yo_Li$  can see ho\* they rise. The budget figure shows a deficit of Rs. 632 crores. In fact, the accounts have shown thai what we know up to now, Rs. 1254 crores, ary I am sure, I do not know who will come after the elections, there will be a necessity to come again before Parliament for..

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI KALP NATH RAI): The Congress party.

SHRI NIRMAL CHATTERJEE: Ave £'ou sure about it? Should I say Q'? Again they will come With further figures, so that the budget deficit becomes not Rs. 1250 crores, but something more. Look at 1983-34 iigures. The budget estimate was Rs. 1700 crores. I do not know, there are two figures. The Budget estimates are there then there were supplementary grants. Initially it was Rs. 1793 crores and then it was Rs. 1824 crores and finally in terms of this deficit, i.e., excess of disbursements over receipts, that figure has become Rs. 2375 crores.

What I am trying to draw 3 P.M. your attention to is that we are completely unaware of  $\blacksquare$  what exactly is the pumping in the money terms and treasury bills; we are unaware of it even after  $3^1$  or 4 years have passed. May be, this is one of the much sought for explanation is the rise in prices and this is being disclosed only after so many years have passed. I am aware already that the Finance Minister is

to some extent perplexed. Before the placement of the Budget he was continuously harping on one thing that we should not allow the wholesale price index to reach the two digits. Thai, was his bieak-even point almost and in the Budget speech, however he has, should I say, raised his sights or lowered his sights; I do not know about the formulations in the Budget speech when he said that all efforts are being made to see that we do not reach the record of the Janata period, , which means, to reduce it and keep it below two digits is given up; the figure quoted about the Janata period as 21 per cent. Because of this -game of hide and seek with the figures, the Finance Minister may be aware that what he was attempting-he was trying to hide the figure-is no longer feasible, and therefore he was changing his sights. This is my comment about the figures, the quality of it ' and the way we are all fed with statistics and, therefore, we are misled in our conclusions.

The second thing to which I want to draw your attention to is the head on which the excess expenditure takes place; that is very interesting. One large amount, or a very significant amount is in terms of what is known as the foreign technical credit. This is with the rupee trade area, and since we are talking of export surplus, we have to do that in terms of that rupee trade area: that is understandable. But the second most important item is your additional expenditure on defence. This is a very serious matter. Defence is a sensitive issue; that is agreed to by all sections of the House. At the same time, is it not necessary that we have a deeper probe into defence expenditure? Being in the Public Accounts Committee, I know of plenty of irresponsible use of defence funds for defence expenditure. There is no adequate planning. There are tall claims and since this is not closely scrutinised, this expenditure on defence is incurred in any way they like, and 1983-84 both in 1982-83 and in the revised estimates and in the accounts, a large element of distortion is due to this additional defence expenditure. I seriously warn the Defence Minister-he is not hereand I want my request to be communicated t-vtho Defence Minister, through the Finance Ministry, to let uf know whether, because of all talks of external dan external threat, which way be serious, is it permissible that we allow any and every expenditure on defence. Is it not called for that there should be a close scrutiny of the defence expenditure, if necessary, by appointment of a separate parliamentary Committee which Will go into the same and scrutinise and find out how much is gointr down the drain even in terms of foreign exchange in the field of defence. This is the desire of the entire House. At least, in the Public Accounts Committee I have seen that all the political oarties have desired this. Through the hon. Minister of Finance. I would like to pass on this request- I believe, an unanimous request of the Hou^e-that there should be a separate Parliamentary Committee to have a close scrutiny on defence accounts.

• Sir, it is also surprising that the revised additional expenditure is of tho order of Rs. 2,700 crores in 1983-84. Yet the Budget deficit has not increased to that extent in 1983-84. Something else has happened. Expenditure somewhere has not been made and revenue collections have shown a different figure that estimated. I am not going into that. But revenue assessment also gives you the same kind of story.

Now, for 1984-85, you are asking us to pass a Vote-on-Account. In the case 1984-85 Budget also, the same kind of manipulation has taken place. In 1983-84i, the revised estimates have been enhanced by about Rs. 200 crores due to payment of dearness allowance. This is so even when some four or five instalments of dearness allowance which have fallen due in 1983-84 have been held over and have not yet been paid. In the Budget for 1984-85, you are providing only Rs. 300 crores for payment of dearness allowance. Already, five instalments are due. Some newspapers have reported that the number of instalments due is six. I am not sure about that figure. But even these five instalments, at the rate of Rs. 70 crores per instalment, according to you, would come to Rs. 250 crores. What are you estimating for 1984-85? No price iise? Or, you will have abdicated bcfo.v the instalments become due? There is a Press report that on 9th May, Lok Sabha Members have been asked to appear before the camera. This has generated speculation that, perhaps, immediately after 9th MJay. Lok Sabha Members would no longer be there. Thai is, there will be no more Session of the Lok Sabha this year. Is it this kind of mentality, this kind of utter mindlessness which has permitted you to provide only Rs. 300 crores in the Budget for the payment of dearness allowance? Already, as I said, the due comes to Rs. 350 crores. You have j to answer this.

Sir, I will not take more of your time. But I will just touch on the question of the Centre-State relations in the Budget, and the position of West Bengal in the galaxy of States. Now, as you know, as the House is already aware, despite all the protestations to the contrary by the General Secretary of the all Indlia ,Congi<ess(I) Committee, the Reserve Bank of India has confirmed that between 1971-76 and the period 1977-78 to 1982-83, West Bengal has stepped up its Plan expenditure by three times. A record not achieved by any other State. This is RBI publication. Secondly, this is happening in the context of the fact that West Bengal has been forced to improve another Rs. 5 crores this year which you consider to be an election year. They were forced for a very simple reason. When the total growth rate in industry all over the country in other States during the period 1965 to 1975 was 40 per cent, do you know what was happening to West Bengal? There I fhP industrial growth declined by 40

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#### (Shri Nirmal Chatterjee):

per cent. During 1965-75 which include the onset of the emergency period, industrial growth declined by 40 per cent while in the rest of the country it grew by 40 per cent. It is in order to correct this that West Bengal is vnaking its plea on so many fronts. Again it is saying that it is determined to change the course of events in West Bengal but at the same time it says that it needs help, at least a halt to indifference, at least a few more positive steps towards all States and with the help of that West Bengal guarantees to to stand up. West Bengal also, like the Finance Minister here, can take credit for this year's harvest. If the Finance Minister takes credit that the agriculture production has gone up by 9 per cent, I have seen West Bengal Finance Minister in his budget claiming that agriculture production this year ha\* grown by more than 10 pw cent. So, the West Bengal Finance Ministry can definitely match the Finance Ministry at the Centre in terms of management, in terms of some digits of management, in the economy, but, Sir, the point is, and I have also mentioned it in the General Budget discussion, that the State should be allowed to generate more and more resources. We are demanding, let the resources be increased. At the Centre the Constitution has been amended let the enabling clause, be enacted so that all the States can mobilise resource^

Now I will come to th\* general question of Centre-State relationship. For West Bengal I could have said one simple thing which West Bengal is able to do within its own budget. The debt burden of West Bengal Government, which they have to meet every year, is about 30 per cent of its budget while for all the States as a whole the average is only 19 per cent. Please do not infer that all this is due to the overdraft during the period of the Loft Front regime. It is not at all so. All this repayment of debt ->r interest charges are due to the past creditable performance of the Congress (1) regime which reigned till

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1975-76 almost uninterruptedly. Nov/ coming to the question of Ceatee\* State relationship, what is really *1* stake, what is really being debated? I want to draw the attention of House through you, Mr, Vice-Cb man to this very important question There are two aspects involved i 1 this question. One is the question priorities. The States spend money certain heads, that is, irrigal electricity, education, health etc. Wi the States want that they be grai more, what basically they demand change the priorities of th: PI., Dr. Siddhu is here. On anot) occasion he pointed out that so many years by spending Rs. 6 crores a year by poviding iodized salt you could have cm or eliminated the threat of goitre 120 million people in the Sub-Hi-layan area. This is a matter of ; rity. Now, the question is, will the people or the economy of the cou n be benefited by the priorttiess that have been fixed today? The priorities have been fixed in such a way that the States are unable to spend enc< money, whereby irrigation i<5 neglected, education is negletced, healt! the people is neglected and more penditure on defence is perpetrated, more and more expenditure on foreign tours and travels is prepetrated, more and more expenditure on false areas of industrial development is perpetuated. It Is a question basaoally<sup>1</sup> of realigning of priorities. Therefoie S>ates are demanding that priorities be changed and in order that there are correct priorities, let the Planning Commission be reconstituted into a body where both the Statees and the Centre have equal access, both of them have supervisory powers over the Planning Commission. It is uo longer to be there, established only by a resolution of the Government. Either make it a constitutional body or make it a body where all the States and the Centre have an equal say in the Planning Commission

And the second issue of the Centre-State relations!—with which I Mm. concluding—is, do you want the States

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to be beggar\*, or do you want them to atand on their own feet? Do you want that the head of the Union Finance Minister would be at a level which is so high that-he cannot see the people *down* below, *or* do you want that the prestige, the authority of the State Government and other lower govern merits also would be at a high pedestal.

These are basically the two issu\*\* \_ which are behind the Centre-State controversy. If you say you believe in the 20-Point Programme—whatever they may be—if you say that you are committed to the people of the country, then will the Finance Minister, for goodness sake, for the sake of the poverty-stricken people who are fundamentally attended to by expenditure at the level of administration in the Stateg and the districts, not permit more resources to them and avoid the path of changing the income-tax and excise duties against the States, emasculating them in this manner? Thank you.

डा० सकटा प्रसाद (उत्तर प्रदेश) : उपाध्यक्ष महोदय, देश की झाजादी के इतिहास और झाजादी के बाद के इतिहास को यदि हम कांग्रेस से न जोड़ें तो वह अधूरा रह जायेगा । 1977 में देश की सियासी जिन्दगी में एक पोलिटिकल एकलिप्स हुआ था और हमारे देश में जनता पार्टो की सरकार बनी । उस थोड़े से घरसे में जब देश में जनता पार्टी की सरकार थी हमारे देश का सारा आधिक ढांचा चरमरा गया था, देश में इनडिसि-प्लिन फैल गयी थी और घराजक तत्वों का बोलबाला हो गया था जिस को सुधारने में हमारी कांग्रेस सरकार को काफी समय लगाना पड़ा ।

उपसभाध्यक्ष महोदय, कांग्रेस सरकार की अनेक उपलब्धियां हैं और उन उपलब्धियों को हम देखें तो हमें मालूम होगा कि कांग्रेस सरकार ने देश के आधिक ढांचे को मजबूत किया है और तेजी से देख तरवकी की तरफ बढ़ा है । 1950 में जब हम ने योजनाएं शुरु की, हमारे देख में खाद्यांझ के उत्पादन का प्रनुमान केवल 55 मिलियन टन लगाया गया था, लेकिन ग्रब हम 142 मिलियन टन के टारगेट को पूरा कर आगे यढ़ रहे हैं । इसी प्रकार सीमेंट का उत्पादन उस समय 2.7 था, ग्रब उस में हम 24 मिलियन टन पर पहुंच रहे हैं । कूड ग्रायल में उस समय प्रोडक्शन 0.26 था, ग्रब हम 22 मिलियन टन को पहुंच रहे हैं साथ ही हमारे देश की राष्ट्रीय इनकम में भी बढ़ोतरी हुई है जो लगम्ग 6 से 7 प्रतिजन तक पहुंची है ।

हमें अपने देश के साइंटिस्ट ग्रार टेक्नोकट्स पर गर्व∉है।इंसेट की छ∣र एंटार्कटिका के खिये जो हमारे सकल अभियान रहे हैं उस के लिये हमें अपने साइंटिस्टों और वहां जाने वालों को बधाई देनें। है । हमारे देश में पिछले साल ही एशियन गेम्स और नान एलावड कांफर्तेंस और चोगम की मीटिंग हई और जो उनके फंक्शन्स हुए उन से सारो दुनिया में हमारे देश और हमारो सरकार की प्रतिप्ठा बढ़ी है और हम को उस के कारण इज्जत मिलो है । पेट्रेकियम के बारे में दो, तीन दिन पहले एक स्टेटमेंट ट्टमाथा और उस क्षेत्र में जो एक्सपलो-रेशन हम्रा है उस पर हमें बहुत गर्व है । 1981 में हमारी प्रधान मंत्री जी ने कहा था कि हम कोई ऐसा काम नहीं करेंगे, कोई ऐसा टर्न नही लेंगे जो हमारो नोतियों के खिलाफ हो और हमारे देश के हितों के खिलाफ हो । आई० एम**०** एफ० से लोनन वुकाफैसलाले कर हम ने साबित कर दिया है कि हमारे देश का आधिक डांचा कितना मध्यत हुआ है। यदि हम अपने पड़ौसी देशों को देखें जो कि 8मारे साथ ही झाजाद हुए थे या हम

वश्यकता है । अगर हम देहातों के बैंकों को देखें तो पता चलता है कि गरीबों को लोन देते समय बहां कमोधन लिया जाता है ग्रीर गरोबों को वहां कर्ज मिलने में बडी परेशानी होती है। बैसे बैंकों का जाल कांग्रेस सरकार ने सारे देश में यहत तेजो से फौलाया है । बैंक नेशनलाइ-जेशन जिल समय हमा था उत समय देश में बैंकों की तादाद 8262 थी, कूल वांचेज की सारे देश में, और अब नेशननाइजेशन के बाद कुल 42738 ब्रांचेज हैं जिन में रूरल ऐरियाज में 23216 हैं जब कि नेशनलाइजेशन के पहले रूरल एरिया में 1832 बांचेज थी। लेकिन इस सब के वावजद भी चाहे जितनी तरक्को हम करें, हम चाहे जितना प्रोडक्शन बढ़ावें, अगर हम पापुलेकन को कम नहीं करने, पापुलेणन को चेक नहीं करते तो बढ़ती हुई पापूलेगन हमारे देश के लिये बहुत बड़ा खुतरा है ग्रीर हमारे सारे प्रोडक्शन को, हशादी सारी पैदावार को यह बढ़ती हुई पापूलेशन खा जायेगी । इसलिए यह आवज्यक है कि हम इस बढतो हई आबादोको रोकें। अगर हम नहीं रोकेंगे तो देश को इकानामी ठोक से नहीं चल पाएगी । माज हमारे देश की पैदावार से ज्याद। गति से यावादी वढ रही है । इसलिए यह ग्रावश्वक है कि हम बढ़ती हुई माबादी को रोकें झौर झपना प्रोडन्शन बढायें।

उपाध्यक्ष महोदय, बहुत स भाइयों ने डिफेंस के बारे में कहा और समय-समय पर हमारे रक्षा मंत्री ने डिफेंस के बारे में सदन को खाख्यासन भी दिये हैं कि हम हर खतरे का सामना करने के लिए तैयार हैं। किन्तु अमरीका डियेगो गाशिया में अस्त्र-खस्त्रों का भंडार बढ़ा रहा है, और पाकिस्तान को आधुनिकतम हथियारों से सुसज्जित कर रहा हैं, । और हिन्दुस्तान के चारों तरक नाकेबन्दी

[डाक्टर संकटा प्रताद]

ने कुछ ग्रागे पोछे ग्राजाद हुए थे ग्रार उन का तुलनात्मक अध्ययन करें तो मालम होगा कि वह ग्रभी भी पूरी तरह ने दूसरों पर डिपेंड करते हैं और वहां तःनाजाहो सरकारें हैं । हमारे देश में दनिया को सब से बड़ो डेमोकेसी है और त्रजातांत्रिक ढंग से हम अपना काम-धाम चला रहे हैं। आज भारत ऐसी स्थिति में है कि यदि बाहर का कोई भो देश हमारी मदद न करे तो भी हम अपने -पैरों पर खड़े हो सकते हैं और हम जातनतिर्भरता को तरफ तेजो से बढ रहे हे। तमा-चला पर हम कठिनाइयों में तरे हैं तेकिन कठिन से कठिन परिस्थिति न साहर ने परने फैंगले अपनी नोतियों के तहत हो किये हैं और किन्हीं बाहरी टेकों के असर से अपने फैसले नहीं लिये हैं।

हमारा देश गांवों में वसता है । जब तक उन को तरको नहीं होता, इमारी तरकी नहीं हो सकती । गांवों के विकाम के लिये हमारी सरकार ने एक बच्छी रकम बजट में रखी है । इस के लिये हम वित्त मंत्री महोदय को वधाई देना बाहते हैं । वोस-सूत्री कार्यक्रम हमारे देग के सर्वांगीण विकान का एक प्रोयाम हे । बात सूत्री कार्यक्रम में यनेक तरह ने धन का व्यवस्था को गयी है ताकि हमारा आधिक ढांचा मजबूत हो सके और लोगों को रोजगार मिलं सके और देश आगे रक्की कर सके ।

व तट में शैड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्स और गिछेड़े वर्ग के लिये एक जच्छो खासी रकन को व्यवस्था की गयी हे लेकिन में एक बात कहना चाहता हूं कि जो गांवों में बैंक हैं उन से हरिजनों और गरीबों को जो लोन मिलता है उस में यह बैंक बहुत बाधा डालते हैं। इन बैंकों की मानिटरिंग करने की बड़ी झा- कर रहा है और देश के अन्दर जो सेसेशनिस्ट शक्तियां हैं, सन्भाववादी ताकतें हैं, कम्युतल ताकतें हैं उनको भो अपरोका बढ़ावा दे रहा है, इसते हमें सावधान रहना चाहिए और अगर और अधिक धन को आवश्यकता हो तो हमें उसैमें भी बढ़ोतरो करतो चाहिए क्योंकि देश को रक्षा हम नहीं कर पाए तो हमारी यह सारी तरक्का बेकार हो जाएगो । इसलिए हमें रक्षा पर विशेष ध्यान देना चाहिए।

वानन्, 20-सूत्री कार्यक्रम के माध्यम न हम्तरे देश को प्रधान मंत्री. दुनिया को महान नैता श्रोमतो इंदरा गांधी, देश को अप्रों ले जाना चाहती हैं लेकिन हमारे विरोधो देश वालों के पान एक सूत्री कार्यक्रम है और यह है इंदिरा गांधी हटाझो । कभी तो ये नसवन्दी का संहारा लेकर क्रागे वढ़े क्योर क्राज बोच में जरवो का सवाल इन्होंने उठावा लेकिन चरवी में इनके गैर फिलल गए। उसको लोगों ने समझ लिया कि विरोधी दल के लोग जनता के जज्बात को उभार कर फायदा उठला जाहते हैं । उनके पास कोई गोग्राम नहीं है । चरवी जैसे संवाल को उठाकर। वरोधी दलों ने यह साबित कर दिया है कि उनके पास कोई प्रोग्राम देश को ग्रागे ले जाने का नही है । उन्होंने अपने खोखलेपन का सबूत रखा है और इसे चुनावी मुद्दी जनकर वह लोगों को भड़काना चाहते हैं । लेकिन देश की समझदार जनता ने इनकी बातों को समझ लिया है और वह इनके बहकाबे में आने वाली नहीं है।

उपाध्यक्ष महोदय, हमारे वित्त मंत्री जो ते जो वजट पेश किया था उसमें मैं बोल नहीं पाया था और अगज जो ऐप्रौप्रिवेशन बिल पेख किए है, इसका मैं पुराषोर गौर बहेदिल से समर्थन करता हूं। इपमें जो व्यवस्थायें की गई हैं, इनने देत का द्यार्थिक ढांचा मजबूत होगा और देश में समाजवादी क्रर्थव्यवस्था की स्थापना हो सकेगी ।

इन्ही शब्दों के साथ मैं आपको अन्यवाद देता हूं कि आपने मुझे बोलने का समय दिया।

श्रो कलराज मिश्र (उत्तर प्रदेश) उपत्रभाध्यक्ष महोदय, विनियोग दिश्नेषक पर बोलने के लिए झापने मुझे अनुमति दो है, इसके लिए मैं आपको धन्यवाद देते हुए यह कहना चाहूंगा कि अभी कुछ दिन पहले हो सामान्य बजट पर जो चर्चा हुई उनमें हमने अपने विचार रखे थे और सामान्य बजट के माध्यम से किस तरीके से हिन्दुस्तान को आम जनता का काषण करने का प्रयास किया गया है, इसके बारे में भी हमने संकेत किया था।

# [उपसभाध्यक्ष] (श्री आर० रामकृष्णन्) पोठासीन हुए ।

श्रीमन्, हमने जो कहा था उसको मैं दोहराना नहीं चाहता हूं, लेकिन केवल इतना संकेत जरूर कर देना चाहता हूं कि जो घाटे की अर्थव्यवस्था को चलाने का धर्तमान सरकार के द्वारा प्रयास चल रहा है, निश्चित रूप से बहुत ही घातक होगा ।

ोमन्, महंगाई कमगाः से बढ़ रही है। जबकि सत्तारूढ़ दल ने इस बात की बार बार घोषणा की कि महंगाई को नियंदित करने की कोशिश की जा रही है, मुद्रा स्फोति को नियंदित करने की दिशा में कदम उठाये जा रहे हैं फिन्तु आण्चर्य है कि स्वयं वित्त मंत्री महोदय ने अपने भाषण के दौरान इस बात की चिन्ता व्यक्त की थी कि महंगाई को जिस सीमा तक रोकना चाहिये था हम रोकने में असफल सिद्ध हुए । लेकिन इसके ्रिधी कल राज मिश्र] बावखूद मी बनट की तारोफ करने में किचित मी संकोच नहीं किया, तारोफ करते गये।

**बाज केन्द्रोय स**्कारी कर्मचारियों की पांच किश्तें महंगाई भत्ते की देनी हैं, देव हैं, दो नहीं गई हैं। यह इस बात को ाकट करता है कि महंगाई किस ढंग से तेजो के साथ बढ़ता जा रहा है। आने बाले काल में भी पांच-छः किण्तें या इससे भो ज्यादा किश्तें देने की स्थिति उत्पन्न हो जाएगी। यह भी इस बात को प्रकट करता है कि महंगाई का जो सूचकांक है बह लगातार बढ़ता जा रहा है। जैसा हमारे निर्मल चैंटजी साहब ने कहा कि केवल 300 करोड रुपये का प्रावधान, इन किश्तीं को पूरा करने के लिये रखा गया है जब कि इन्हीं पांच किश्तों के अंदर 390 करोड़ रुपये की लागत आती। है । खारो जो 5-6 किश्तें पुरी करनी होंगी लगभग 500 करोड़ की, वह कहां से ग्रायेगा। इसके बारे कोई संकेत नहीं दिया गया है। इस विधेयक के माध्यम से जिस पर चर्चा हो रही है, मैं वित्त मंत्री जी से कहना चाहंगा कि केन्द्रीय कर्मचारियों की महंगाई भक्ते की जो किश्तें बकाया है उसको अविलम्ब देने का कष्ट करें ताकि वे बेचारे राहत अनभव कर सहें क्योंकि वे सामान्य स्तर के इमंघारीः हैं ।

अब अन्तएम्पलायमेंट के बारे में कुछ कहना चाहता हूं। इसके बारे में बहुत चर्चा की जा रही है। स्वयं प्रधान मंत्री जी ने लाल किले पर जो भाषण दिया था उसमें उन्होंने कहा था कि ढाई लाख लोगों को प्रतिवर्ष हम एम्पलामेंट देगी, सेल्फ एम्पलायमेंट स्क्रीम के माध्यम से। लेकिन मैं यह कहना चाहता हं कि जो

फरवरी के मध्यम तक आंकडे हैं, इन स्कीम के बंदर जिलने लोगों की एम्पलाय-मेंट दो गई है, वह दो हजार 780 है। इतने नवयवकों को काम देने की व्यवस्था की गई है। यह भी आंकडे बहत सल है था नहीं, यह मैं नहीं कह सकता। लेकिन जो सरकारी য়ান্ত্র đ फरवरी के मध्य तक बहु 2 देखार 780 के हैं । प्रधान मंत्री जी दारा डाई लाख को प्रतिवर्ष दिये जाने वाली बात तो दूर रही दो हजार 780 लोगों को भी पूरी तरह से ग्रभी तक नहीं दे पाये । बह कैसे पूरा होगा हम नहीं कह सकते ।

एन धार ई पी की बात कही जाती है कि स्किल्ड, धनस्किल्ड लोगों को एम्पलाय करने की व्यवस्था की जायेगी। मैं कोट करना चाहता हूं 'बोजना' बो सरकारी पत्निका है उसमें इस बारे में दिया है, मैं उसी को पढ़ देना चाहता हुं :

"The target of NREP is to U£t 3,000 of the poorest families i» every development block above the poverty line by the end of the Sixth Plan period. It is expected th<i!; the Programme will generate 850 to 900 million mandays of additional employment in one year But a review

of NREP gives a dismal picture as its progress has been slow. In 1!W2-83, the NREP is reported to have

generated only 110 million mandays for employment till the end of December, 1982."

श्रीमन, यह इस बात को प्रकट करता है कि जो बात कही जाती है वह पूरी नहीं होती। जो बात कही जाती है जब

उसको प्रत्यक्ष रूप से कार्य करने की दजा में सरकारी मशीनरी आगे बढती है तो उसका क्या परिणाम होता है यह साफ तौर से एक-दो वर्षों के अंदर हमने रखने की कोशिश की है। केवल इसना ही नहीं हिन्दुस्तान के गांच में जो---बसते हैं. जमीन को विभिन्न साधनों से उथजाऊ बना कर जो उत्पावन करते हैं उस उत्पादन के जरिये से जो करोडों लोगों को खाना मिलता है इस संबंध में जो अभी तक की सिंचाई परि-योजनाएं बन' हैं. पंचवर्षीय : योजनाएं, उन योजनाओं का क्या रूप रहा है इसको में थोडा मा बताना चाहंगा । प्रथम श्रीर द्वितीय पंचवर्षीय योजनाएं प्रारम्भ की गई उसकी जो सिंचाई परियोजना है वह अभी तक पूरी नहीं हई । इतना ही नहीं प्रथम पंचवर्षीय योजना जब प्रारम्भ हई उस समय लगभग सवा दो करोड हेक्टेंबर भूमि की सिंचाई की क्षमता थी, तब से लेकर म्रब तक जितनी योजनाएं की गई उसमें 205 बही, 917 मध्यम और 9 सिंचाई परियोंजनाएं प्रारम्भ की गई । और इस योजना के ग्रनसार छः करोड हेक्टियर झतिरिक्त भमि पर सिंचाई की क्षमता उत्पन्न करने का लक्ष्य था। लेकिन वे पूर्णं नहीं हुईं । सरकारीं ज्ञांकड़ें बताते हैं कि सन् 1951 से लेकर 1982 तक की ग्रवधि में इन परि-योजनाओं पर 16 हजार 47 करोड़ रुपये खर्च किये जा चुके हैं जिसमें से 10 हजार 96 करोड़ रुपये बड़ी और मध्यम योजनाओं पर और 5951 परियोजनाम्रों करोड रुपये छोटी पर खर्च हुए हैं । इस ग्रंबधि में 29 बडी योजनाएं ग्रीर 479 छोटी योजनाएं पूरी हो सकी हैं । इस प्रकार से केवल चार करोड हेक्टियर से भी कम जमीन पर सिंचाई की क्षमता का निर्माण किया जा सका है । ग्राठ बही योवनाएं सन 1954 से लेकर 10-15

वर्षं की ग्रवधि में पूरी होनी भीं। मे योजनाएं हैं कोंसी योजना बिहार में, नागार्जन सागर योजना ग्रान्ध्र प्रदेश में. मालप्रभा कर्नाटक में, गंडक बिहार में, तवा मध्य प्रदेश में, कल्लाड केरल में, कंसावती पश्चिमी बंगाल में और राजस्थान में राजस्थान नहर। ये आठ बडी योजनाएँ थीं जो प्रभी तक भी पूरी नहीं हई है। उस समय इन योजनाओं का जो अनुमान जगाया गया था वह 386 करोड रुपयों का स्वीकार किया गया था । लेकिन सन 1982-83 तक इन योजनाओं पर 17 सौ करोड़ रुपये खर्च किये जा चके हैं । ग्रनमान तो सिर्फ 386 करोड रुपयों का लगाया गया था, लेकिन इन योजनाओं पर श्रब तिक 17 सौ करोड रुपये खर्च किये जा चुके हैं । तब भी ये योजनाएं पूरी नहीं हुईं। इन योजनाओं पर जो फिर व्यय होगा उसका ग्रनमान लगाया है कि बह लगभग 2 इजार 145 करोड रुपया होगा। प्राप यह देखिये कि पहले तो लगभग तीन सौ करोड का ग्रनुमान लगाया था, लेकिन ग्रब इतने रुपये खर्च करने के बाद भी इन सोजनास्रों पर 2145 करोड़ रुपवे ग्रीर खर्च होंगे। ग्रगर लक्ष्य के ग्रनसार इन योजनाओं को पूरा कर लिया गया होता तो यह जो प्रतिरिक्त राशि खर्च हो रही है, यह न होती । यह सब इस सरकार की लापरवाही ग्रौर इनएफिसिएन्सी का परिणाम है । ग्रभो तक ये परियोजनाएं पूरी नहीं हई हैं। इसका नतीजा यह है कि इनका खर्चा बढ़ता - चला जा रहा हैं। इसलिए मैं आपके माध्यम से यह कहना चाहता हं कि इतनी बड़ी राणि, लगभग 21 सौ 45 करोड रुपये सरकार कहां से निवालेगी ? इसका परिजाम यह होगा कि धारे का बज्रट त्राएगा ग्रौर नोगा षर टैक्स लगाये जाएंगे, लोंगों का 6 A

## (श्री कलराज मिश्र]

चसा जाएगा । सन् 1955 से लेकर 1969 के बीच में 155 परियोजनाम्रों के लक्ष्य निर्धारित किये गये ये जिन TT. 3975 करेल्ड रुपया खर्च होना था. लेकिन उन पर व्यय का ग्रनमान 11 हजार 550 करोड ग्राया है। मैं पुछन। ए। इता हं फि यह 7,55) बरोड रुपये कहां से आएंगे । मैंने ये कुछ हैं। यह सरकार मिसालें दी *योजना*श्चों की घोषणा तो करती है. यह सरकार यह कहती है कि हम यह योजना बनाकर आगे आएगे और उन् योजनाओं पर इतना खर्च होगा। लेकिन इन योजनाम्रों पर जितना खर्च ग्रनमानित होता है, उनका समय पर पालन न होने के कारण म्बर्च बढ जाता है और फिर जो दुर्दशा होती है वह हमारे सामने है । इसके कारण लगातार घाटे के ब जट पेश किये जाते हैं. मद्रास्फीति बढती है ग्रौर फिर लोगों पर বিশিন্ন प्रकार के टेक्स लगाये जाते. žι इन टेक्सों से जनता को चुसने की कोशिश की जाली हे। मैं 꼬문 भी कहना चाहता हूं कि इस सरकार ने एक एन० ग्रार० ξo ঘীন स्कीम बनाई । मैंने प्रधान मंत्री जी को दो वर्ष एक पहले पत्र लिखा बा ग्रीर उसमें मनइम्प्लायमट à. संबंध में कुछ समाव दिये थे । मैंने उस पत्र में यह ग्राग्रह किया थ कि ग्रगर उन सुझावों को मानकर चला जाय तो शायद इस बेरोजगारी समस्या को की हल करने में मिलेगी । मदद उन्होंने मेरा पंत योजना मंत्री जी के पास भेज दिया। योजना मंत्री जी ने उसका সৰাৰ मेरे पास भेजा है । योजना मंत्री जी ने मुझे लिखा कि हमने ग्रनइम्प्लायमेंट की समस्या को इल करने के लिए

एन० ग्रार० ई० पी० योजना बनाई है। हम देश के गांवों में लोगों को रोजगार दिलाना चाहते हैं । अभी श्री विश्व गोस्वामी जी ने बताया कि जनता पार्टी के रोजिम में एक फड फार वर्ककी योजना बनाई गई थीं। **अगर हमारे वित्त मंत्री जी अन्तरम**ख होकर इस योजना को देखें तो उनको भी इस बात को मानने में कोई संकोच नहीं होगा कि यह एक ग्रच्छी योजना थी । वे इस में खराबी निकाल मकते हैं। इसी फड फार वर्क योजना के ग्रन्तईत गावों में लिंक सड़कें बनीं । गांव गांव के अन्दर लोग जटे, नई नई सडकें बनाई, ब्रस्तपाल वगैहरा की दिशा में जो भी खोज की जा सकती थी, उसके निर्माण में उन्होंने ग्रपना सहयोग प्रदान किया ग्रं(र एक ग्रच्छा माहोल पैदा हुआ , गांव के आम लोगों में एक सहयोग की भावना पैदा हई तथा लंगां ने उसको सराहा । लेनिन उसको खतम कर दिया गया । आपने एन० आर० ई० पी० की योजना लागू की । उससे क्या हो रहा है? मझे तो नहीं लगता है कि कुछ हो रहा है। गावों में ब्लाक डेवलपमैन्ट कार्यालय के माध्यम से एन० ग्रार० ई० पी० के द्वारा मुझे तो नहीं लगता कि कोई धर्ड। लिंक रोड बर्न हो गांवों को मैन रोड से जोड़ने का प्रयास किया गया हो। यह स्थिति नहीं दिखाई पडती है । 20-पोडन्ट प्रोग्राम के लिये 11858 करोड़ रुपये ग्रापने लगाये स्टेट ग्रौर सैन्द दोनों के मिलाकर।लेकिन 20-पोइन्ट प्रोग्राम में मौने पिछली बार बताया है कि जिस प्रकार की बांधलियां हो रही हैं। इस 11858 करोड रुपये के अलावा और सैल्फ इम्पलाइमन्द स्कीम के लिये ग्रापने 325 करोड रुपये की धन्मानित राणि बताई है । उससे कितने लोग फायदा उठा सबेंगे यह कुछ नहीं कहाजा सकता है। लेकिन मैं इतन*ा* कहना चाहता हं कि जो भी चीजे

सामने रखी गई हैं वह नौजवानों के साथ विश्वासघात है, ग्रौर उनका शोषण करने का प्रसास किया गया है। साथ ही साथ ग्रापने जनता को घाटे का बज्द दिया है और उनके ऊपर '502 करोड रुपये के नये टैंक्स लगाये हैं । 229 करोड रुपये रिलेफ का जो खूब ढिंढोरा पीटा जा रहा है । लेकिन जो 502 करोड़ रुपये के नये टैक्स लगाये हैं इसका जिन्न 🐚 नहीं है। इस प्रकार जो अपने 273 करोड रुपये के ग्रासपास वसल करना है तो यह ग्राम लोगों को चुसने वाला है, उनका शोषण करने वाला ही है। इसलिये मैं यह कहना चाहता हं कि जो बजट के बारे में सारी बातें बताई ाती हैं और यह कहा जाता है कि बड़े ही सन्दर रूप से बनाने की प्रयास किया गया हैं लोगो को राहत प्रदान करने की कोशिश की गई है यह सही नहीं है । बल्कि सही मायनों में यह वजट ग्राम जनता का शोषण करने वाला ग्रौर मंहगाई को आसमान तक ले जाने बाला बजुट है । गांवों में जौ उपभोक्ता परेशान हो रहे हैं , उनकी स्थिति देखें । ग्रगर ब्राप उनकी स्थिति को देखेंगे तो ग्राप ग्रनुभव करेंगे कि किस गति से मंहगाई बढ़ती जा रही है, इस पर नियंत्रण सरकार नहीं कर सकती है । उत्पादन शुल्क में घटोतरी की गई है। 190 करोड़ रुपये का घाटा केन्द्रीय सरकार का है और 40 करोड रूपये का घाटा राज्य सरकारों का है । ग्रभी कुछ दिन पहले फाइनेंस सेकेटरी ने कहा है कि उनको बताना चाहता हं। इस से उपभोक्ताओं को राहत मिले, इस के लिये हमने स्वयं जो उद्योगपति हैं, उन वस्तुत्रों से संबंधित जो विभाग हैं उनसे कहा है कि जराग्राप देंखें कि वे उस में क्या कुछ कर सकते हैं । उद्योग-पति किस तरीके से उपभोक्ताओं को राहत दे सकोंगे, मैं नहीं कह सकता । इस में यह बात भी उठ सकती है कि ग्राम लोगों

को, श्राम उपभोक्ताओं को राहत नहीं दे सकते हैं । यहां पर छोटे छोटे उचोगों की बात कही गई है ग्रौर कहा गया है कि उन का विकास करने के लिये सरकार सविधायें प्रदान करेंगी । मैं एक छोटी सी आनकारी ग्रापको देना चहाता हूं । दिल्ली में ग्रोखला इंडस्ट्रीयल कम्पलैक्स है । ग्रीखला के लगभग 300 के ग्रासपास फैक्टरियां हैं वहां के लोग मेरे पास आये ! ग्राघे से ग्रधिक फैक्टिरियां बन्द हैं। डी० डी० ए० के फ्लैट में और वेहें, वे तीन मंजिला हैं । यह बडे आएचर्य की बात है कि बहां पर न तो विजली का प्रबन्ध है. न नालियां हैं, न शोचालय है ग्रौर न ही नलको हैं, उनसे किराया लेते हैं । वे बेजारे बहत परेशान हो रहे है । डाइरेक्टर आफ इंडस्टी के पास वे रोज दंडते हैं नं, चे के आफिसर उनको बहत परेशान कर रहे हैं वे फैक्टरियां इस दुर्दशा में है आप छोटी छोटी फैंबिटरियों की बात करते हैं , वह भी छीटी छोटी ही हैं। यह मैंने एक उदाहरण दिया । वे बैचारे ग्रंब ग्रंपने उद्योगों को बंद करने पर मजबूर होते जा रहे हैं।

श्रीमन, विषमता किस हद तक निर्मित है इह की आवश्यकता नहीं है। में पर्बी उत्तर प्रदेश से आता हूं। वहां पर गाजीपूर जिला है। उसके बारे में पटेल ग्रायोग की रिपोर्ट बहत पहले द्रागई थी। यह सरकार कड़ती है कि जनता रिजीम को उसको रही की टोकरी में फ्रेंक दिया गया था। मैं कहता हं कि 1969 में पटेल ग्रायोग की रिपोर्ट श्वा जाने के बावजद भी क्या वहां किय गया ? कुछ नहीं किया गया । एक बान फैक्टरी खोलने की घात जनता रिजोम के बौरान हई थी। उत्तको स्वे,कृति प्रदान क गई थीं लेकिन वह कैंक्टरी आज वहाँ झारम्स हई है। श्रीमन, निवन तरह से शौषण हो पहा है वह बात जरा मैं आपके सामने रखना चाहता हं। मैं यह कहना चाहता ह

## [श्री कलराज मिश्र]

कि जो क्षेत्रीय विषमतायें हैं उनको दूर करने के लिये विभिन्न काल में कमीशन बने हैं । उन कभीशनों की सिफारिशों को लाग करने के लिये आपने क्या किया ? में जानना चहता हं कि क्या सरकार इस दिशा में विचार करेगी ? मेरा आग्रह है कि केन्द्रीय सरकार और विशेंध-कर बित्त मंत्री महोदय इस बात की तरफ ध्वान की हुए ग्रौर ऐसे स्थानों पर ग्रपने विजेवाधिकार का उपयोग करके. इस दिशा में चिंतन करें कि किस ढंग से ऐसे क्षेवों को विकसित करने का प्रयास किया जा सक ा है। अपगर वे ऐसा करें तो वह उपयोगो होगा । इतनी बात कह कर आपको धन्यवाद देता हूं और ग्रपनी बात समाप्त करता है।

SHRI E. MOHANARANGAM (Tamil Naidu): Mr. Vice-Chairman, I am now etting an opportunity to speak on the Appropriation Bill for which I am very much thankful to you.

Sir, just two or three days back, you hac made a very long speech on the General Budget and 1 thought that the Finance Minister would take a note 1 i some of -he points you had mentioned and try to solve our problems i 1 Tamil Nadu. After passing the Gereral Budget, the Finance Minister has now moved these Appropriation Bills to provide for the'wi h-drawal of certain sums from and out of the Consolidated Fund of India and to authorise payment and appropriation<sup>^</sup> money to render certain services to our country Before h° renders those services, I would like him to render some services to my State because I personally feel that this Government have miserably failed to solve our problems.

Actus lly speaking some two months back tl ere was a great drought and scarcity in Madras for even drinking water. And people were told: Do not go to M »dras, there is no water there Now, ur expectedly, within two months of that scarcity, we had very heavy rainfall in Madrae \*nd our loss is more than Rs. 250 crores on that account. Now I want the Finance Mi-l'tester to Irendter some services for that par of the country where I come (from. We are passing! this Appropriation Bill involving huge amounts of money for rendering services to the whole of India. Now I want the Finance Minister to render some services to Tamil Nadu.

If I remember correct two days back, our Finance Minister has written to he Government of India asking them to send 80,000 tonnes of rice to Tamil Nadu every month for the main reason that we have lost heavily both during the drought and during these unexpected rains. A drought was followed by a heavy rain fall. W\* used to say in economics that a period of depression will be followed by a period of prosperity. But in Tamil Nadu the period of depression was followed by the period of depression. One drought was followed by flood. When our Finance Minister had asked for 80,000 tonnes of rice for Tamil Nadu, they sent 35,000 tonnes last month and before that also they sent 35,000 tonnes. This month to our surprise they have reduced this quantity of 36,000 tonnes to 25,000 tonnes But I do not know how much they :rre actually going :o send in the coming months. We never expected this from this Government. At this rate we do not know how they will try to solve the problems of Tamil Nadu. That is why I would request the Finance Minister .0 use his good oiflees to try to help us. Our Health Minister is also here sitting. He belongs to my neighbouring State. He is also interested in us. I wo aid request both of them to convey my message to | those who are responsible fcr sending foodgrains to different States. I would request Mr. Poojari to do someli inf. He ia a very good friend of mine twl I know him for tln» last, seven year-, both in the Lok Sabha and here. I

wouM request him to convey my feeling the concerned Minister.

Why J say this is because this is the time when the Appropriation Bills are passed. In keeping with our democratic practices, first the Budget comes, it is discussed and passed. Then, after two or three days, the Appropriation Bill come<sub>s</sub> and it is discussed and passed. We have been doing this regularly. That is why I used this opportunity just now to Hbighlight our food problem. »

With regard to the problem of industries everything is done by manipulation. We are responsible for dividing States and for dividing districts and taluks. I do not know why they have gone district-wise to say whether a district is backward or forward. I find on the map of India big States and small States. In my State I find only one such district as backward. But. in the whole of the country. I like UP. I like Bihar, I like Orissa. I like Madhya Pradesh and I like every part of our country. Further, we have only one citizenship and we do not have dual or double citizenship and we are all brothers. But, Sir, when they sort out such things, they sort out those things in such a way that all the benefits go only to a particular part of the country and not all the parts of the country and they sort out things in such a way that the benefit are not equally distributed among all the parts of the country. I, will give out one example. Out of all the districts that have been included in the list of backward districts, which contains the names of all the backward districts, there is only one district from Tamil Nadu which has been included in it. That is why I lay stress on this point, as T have stressed earlier, that this should nor be done district-wise, but should be done taluk-wise. Then only they can get a picture and know which area definite is backward and which area is forward. If they consider it taluk-wise they will find that not only there are more areas which are

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to be considered as backward areas and whe re more money is to be spem, but also not a single area will be left out and no area will go without getting this particular benefit. That is why I la<sub>v</sub> stress On this point, as I have already done, that this should be not on the basis of districts, but on the basis of taluks that is, it should be only taluk-wise and not district-wise. Also, Sir, there is another impor.ant thing which I would like to mention here.

Though the Finance Minister was submitting his Budget with all his proposals, he has completely fai'ed to say anything about the Compulsory Deposit Scheme. There is no change at all the scheme of Compulsory Deposit here though I find certain o.her things. According to this scheme, a person having an income of Rs. 16,000, a year is liable to pay a sum of Rs. 281 as Income-Tax and an assessee, who is getting an income of Rs. 16000 a year is liable to pay a sum of Rs.'281 as Income-Tax and also he is expected to pay a sum of Rs. 720 as Compulsory Deposit, and this is because of the slab system that is there. I would like to request the honourable Finance Minister to raise the minimum level for the payment of Compulsory Deposit to Rs. 20,000. Then only, Sir, ordinary persons, persons belonging to the middle class, will be saved of this botheration and burden. So, I would request the hon-oarable Finance Minister to raise the minimum level to Rs. 20,000. Then, fir, there are certain other things which I have to mention especially at this stage.

Now, when they mention Just fifty

crores, etc., it is just a small amount considering the size of the country. For a nation it is a small amount. But this amount of fifty or sixty or a hundred crores is a very big amount for a State in our country. Recently, Sir, they have banned the export of sandalwood from our country to foreign countries. Sandalwood is available only in Karnataka and Tamil

#### (Shri R, Mohairarangam)

Nadu. But, because of this recent ban, Tamil Nadu is going to be affected by this. I do not know about Karnataka, but Tamil TSiatiu is not going to be benefited by ; lis ban, but is going to be affected very much. Tamil Nadu is going to lose about Rs. 27 crores or so which it was getting earlier out of the forty cr f.fty crores which the country was getting by way of foreign exchange on account of the export of sandci'wod. I have already asked for the ban tc be lifted and I do not know where the matter stands at present, ai what siage it is. I want the Fmiiwe Minuter to consider this matter also. Because this is an Appropriation Bill, I would like to request the honourable Finance Minister to do one or two things: to distribute money liberally to our State and to send 80,000 tonnes of rice every month. This amount of riso should be sent to Tamil Nadu every month and then only we would be able to tackle the problem there easily. Then, preparation of the list of backward areas should be done taluk-wise and not districtwise because there are many areas which are not really forward areas in our State. I would request the honourable Finance Minister to give his thoughts to all these matters.

With these words, Sir, I conclude. Thank you, Sir.

THE VICE-CHAIRMAN SHRI R. RAMAKRISHNAN). Now, Prof. Sourendra Bhattacharjee.

PROF. SOURENDRA BHATTA-CHARJEE (West Bengal); Mr Vice-Chairman, Sir, we have bofore us the Appropriation Bill for the outgoing year, demanding a sum of Rs. 28,690 crores. I just drop out the lakhs in the amount. But i; is a stupendous amount perhaps indicating the very excellent state of our economy which has been claimed by the Finance Minister in his reply to the general debate on the Budget this year, that is, the current year's Budget.

Sir, with a very wide uncovered gap, he has tried to take credit for giving exemptions in so many fields including the field of Income-Tax. Mr. Vice-Chairman, Sir, the Budget nowadays has lost much of i's importance because of the manner in which all sorts of hikes are made through the mechanism of increasing the administered prices throughout the year, and this year also that prospect looms large, with an uncovered gap of more than Rs. 1700 crores which is clearly stated in the Budget. In the last year's Budget also. the gap was as wide as that. But we know that apart from the additional sum that is being asked for through the Appropriation Bill, 1984, increase in the administered prices fetched large sums of money to the Government of India, and that way they tried to cover up the deficit. We do not know what is in store for us in the coming year.

The Finance Minister claims that our industry is in good shape. So far as our agriculture is concerned, while the Agriculture Minister speaks he prays to God. Now we do not know that from the side of the Government certain specific steps resulted into better agricultural produce, besides the prayer o God that was made by the Agricultural Minister. We know that irrigation facilities in the couDtrv are utterly inadequate Steps to prevent the lil-effects of drough or flood through scientific steps are still largely absent in our country, even though it is claimed that our country has to its credit the mos; advanced technology which it is in a position to use. Notwithstanding these claims, no credible system could be developed to offset the effects of either drought or flood or for proper utilisa ion of our vast water resources. These lacunae continued. While, at the same time the Government which should have initiated these processes claims some increase in the agricultural produce, no credit is due to the Government as it remains dependent. agriculture re~ mains still, in our country, dependent nn th\*> vairarifts rtf tlie wnstherimd.

Regarding industry, we know th\* incidence of lockouts, closures, etc. throughou. the country. We know that the increase in the field of indus-' try is not even marginal. The figures which are presented are not very dependable. There are different sets of figures. Very recently, a controversy over the question of those who hav« been taken above .he poverty line came up. It shows the cynical manner in which these figures are utilised. According to the Prime Minister, those below the poverty line, who have been brought above it, are 21 million people. According to the Planning Minister it is abou,, 16 million people. Without entering into the question of veracity of this or that figure, whether the Prime Minister's figure is correct or that of the Planning Minister, the fact remains that the people of the country at large look upon these figures with total unconcern. They know where, the shoe pinches. They know 4 P.M. what is the position of poverty through the experience of their daily life. These figures which are quoted on the floor of the Parliament or elsewhere make no difference in the living conditions of the people. And we are not ashamed of the shape of things in our country, the shape which we have given to this country during all these years of Independence, whether on this side or on that side of the House. Those who have been responsible for managing the affairs of the country are not ashamed that twothirds of the population of the country with some marginal difference this way or that way live below the poverty line. The definition of the poverty line was given in this House as a family of 4 persons having an income of less than Rs. 100/- per month. The people below the poverty line are those who are having an incomes of less than Rs. 100/- Those having an income of Rs. 100/- or more are not below the poverty line. This definition notwithstanding, the people in the countryside or in the urban areas are groaning under poverty and live in miserable conditions. The cliche is that the rich are becoming richer and the pooi ^poorer. No word would be able to describe ;he pitiable condition in which this country has been plunged. One or two show pieces, some sophisticated instruments NAM, Commonwealth Heads Conference or ASIAD cannot eradicate the lasting shame of the condition of this country where two-thirds of the population are with-literacy, where two-thirds of the country's population are below the poverty line and where very few people can make both ends meet. This is a condition for which the responsibility must be apportioned. It is use trying to sidetrack this basic issue of the wide disparity that is prevailing in the country by any amount of juggglery of words. Nowadays, the Budget has been the instrument of hiding the real financial condition of the country and also hiding from the people the methods the Government would follow in order to deal with the economic problems before the country. This year's Budget does not foresee the repayment of IMF loan, a huge burden which is placed on the country. It does not take into account the huge foreign debts. At the same time, it does not take into account the incidence of various indirect tax proposals on the people of the country. (Time bell rings). If our Finance Minister or the Government of India tries to glow under this cattle of selfdisilusion, the people's wrath will try to catch up with them. They should be beware of the situation and they should be warned that any amount of jugglery won't help them in the process. Thank you.

ओ हस्मदेव तारायम प्रादव (विहार) : उपसभाव्यक महोदय. अभी सदन में जिस विनियोग वधियक पर हम विचार कर रहें हैं इसके संबंध में बहत लम्बी चर्चा की जा सकती है। ग्रौर मातनीव सदस्यों ने इस पर अपनी अपनी राथ जाहिर की है, लेकिन जहां सरकार के दारा इस से ब्राथिक दिशा का निर्धारण किया जाता है वह दिशा हो। **दृष्टिहीन और दिशाहीन हो रही है** तो उस के संबंध में क्या बातें कही जा सकती हैं। इम तो सरकार की जो आर्थिक दिमा है उस को हो पूर्ण रूप से परिवतित करना चाहते हैं। हम यह नहीं करना चाहेंगे कि इस बजट में इस खाते से उस खाते में डालों, उस खाते से इस खाते में डालो । जहां आपका बजट का दर्शन उद्योगमुलक हैं, जब भारत के अन्दर प्रति व्यक्ति आय कम हो, भारत हो घरवे से प्रविक बाबादी गरीबी की रेखा से नीचे रहती ही जहां 85 फोसदी जनता गांबों के अन्दर रहने वाली हो, छंडी पंचवर्षीय योजना समाण्ति पर हो और आज भी जहां 85 हजार यांबों में बसने वाले लोगों को पोने का पानी उपलब्ध नहीं हो, जहां आधे से अधिक गांवों में कच्चो सड़कें न हों. जहां आधे से স্পদ্ধিক गांवों में बिजली न हो. जहां रेश की लगभग 70 फीसदी जनता खेती पर निर्भर हो. उनके लिए जब तक बजट की दिशा नहीं बनती है. जब तक भारत की ग्राथिक दिशा झौर भारत का बजट दिल्ली. बंबई लखलऊ, कलकत्ता, इलाहाबाद जैसे बडु शहरों को राना की तरह सजाने का काम करेगा ग्रांर भारत की सरकार गोंवों को मेहतरानी की तरह लात मारने का कम अरेगो तब तक हिन्द्रस्तान में कोई बुनियादो परिवर्तन नहीं हो सकता। इसलिए हम चाहते हैं कि भारत सरकार बहरों को राती जैसी बनाने का काम

बन्द करे झोर गांवों को मेहतरांनी जैसी लात मारने का काम बन्द करे। जब तक गांव सुखी नहीं होंगे, तब तक देश सुखी नहीं हो सकता ।

श्रीमत, महात्मा गांधी ने कहा- या कि हिन्द्स्तान गांवों का देश है और भारत की आत्मा गांवों में वसती है। जब गांव मजब्त होगा तो देश मजब्त होगा और कब देश मजबूत होगा जब िः खेतीं मजबूत होगी। खेतो में मजबती तब आवेगी जब खेती के लिए सिवाई का प्रबन्ध तब होना और खेती में सिवाई का प्रबन्ध होगा जब भारत में भोगम् लुः खर्चा रोका जाएगा ।

श्रोमन, आप आयकर लगाते हो, द्यायकर लगाने का आपका आधार ज्या है ? आपकी तो नीति ऐसी हैं जैसे कि -

"यायत जीवेत सुखम् जीवेत ऋणं जुत्वा घुतम पिवेत"

घी खात्रों, वो पोंग्री, सौज उडाग्री, तिसीण के काम बन्द करो, बचत का काम बन्द करो। एक तरफ आप नारां लगाते हो कि बचत करो, दूंतरी करफ आप आय-कर लगाते हो। तो आपके कर लगाने का ग्राधार क्या है ? अगर कोई ग्रापता पैसा बचाता है, राष्ट्र के लिए बचाता a. बैंक में जमा करता है. देश के लिए कंजूसी करता है, उस पर आध कर लगाते हो ग्रौर कहते हो कि तुम ग्रंपरांगी हो. इतना पैसा कहां से लाये। लेकिन जो पंचसितारा होटल में जाता है, बैध्याब्ति करता है, शराब पीता है, मपने पैसे को

पर पानी की तरह बहाता है, उस कर नहीं लगाते हो । इसलिए कर लगाने का ग्राधार श्रापका ग्राय नहीं बल्कि खर्च होना चाहिए। कौन कितना खर्च करता है उसके हिसाब से कर लगाना चाहिए। जो ग्रपने पैसे को बचाता है वह ग्रपराधी नहीं है। जो शराब में पैसा फूकता है, पांच सितारा होटल में 2650 रुपया एक रात का किंराया दे देता है, उनके लिए कोई प्रबध आप नहीं करते, उन पर रोक लहीं लगति। इसलिए मेंरी मांग है कि कार्थिक दिशा में परिवर्तन यदि आप चाहते हैं तो खर्च पर पावंदी लगाम्रो। ग्रगर इस **देश में खर्च प**र पावर्न्दालगा देते हैं और इस देश में स्यूनतम और ग्राय की सीमा ৰাঘ ग्राधिकतम देते हैं तो देश में इससे आधिक परिवर्तन ग्रायेगा। श्रीमन् जब से संसद में ग्राया हूं. 1977 से लेकर पहले लोक सभा में ग्रौर फिर राज्य सभा में, मैं एक प्रश्न का उत्तर चाहता रहा हूं, लेकिन ग्राज तक भी योजना विभाग या वित्त मंत्री से मुझे उसका उत्तर नहीं मिला है।मेरा **यह है कि न्यूनतम** सीधा प्रश्न ग्रीर ग्रधिकतम आय इस देश में क्यों है, न्यूनतम क्या है ग्रौर अधिकतम ग्राय क्या है ? जब तक न्यूनतम और अधिकतम आय का पता नहीं लगता तब तक ग्राप ग्रीसत आय का कैसे पता लगाते हो। अमरीकी जैसे देश में न्यूनतम और अधिकलम ग्राय में अधिक अन्तर नहीं है। अमरीका जै : पूंजी वादी देश में न्यूनतम त्रौर अधिकतम ग्राय का अन्तर ज्यादा नहीं है, लेकिन हिन्दुस्तान में न्यूतनम ग्राय का पता वहीं है, ग्रधिकलम ग्राय का पतानहीं है, तो फिर ग्रीसत ग्राय ग्राप किस आधार पर निकालते हो ? जब तक मीचे की ग्रीय ग्रांर ऊपर की ग्राय का पता नहीं होगा तब तक एवरेज **इ**न्कम निकालना गलत है। भारत के जितने अर्थशास्त्री हैं, सरकार के जितने सफेद-पोष अर्थशास्त्री . हैं, सरकारी पैसे पर जिन्दा रहने वाले ग्रर्थशास्त्री हैं, उनको मैं नकने वर्षक स्त्री-कहता हूं जो भोग को जन्म देता है और देश की आधिक दिशा को बरबाद करने वाले हैं। इसलिए मैं सरकार से मांग करता हूं कि मरकार को अपनी आर्थिक दशा बदलनी पड़ेगी और इसकी गहराई में जाना पड़ेगा।

श्रीमन्, बाँधरी चरण सिंह ने भारत के गांवों के सवालों ग्रौर किंसानों के सवालों पर ''इकानामिंक नाइटमेयन आफ इंडिया'' इटस काज एंड क्योर'' नामक पुस्तिका लिखी है। चौधरी चरण सिंह किंसानों के नेता हैं, देश के नेता हैं। उनकी किंताब को ग्राप अपने अफसरों को पढ़ात्रों देश को खुणद्दाली की तरफ ले जाना चाहते हो तो उसे पढ़ाग्रो । ग्राज गांवों में हाथ मर रहा है, मशीन चल रही है, गांवों में कुटीर उचोग मर रहे हैं। मैं मधुबनी सेग्राता हू,; मधुबनी का वह इलाका जो एक जमाने में खादी बनाते में मशहूर था ।

सैकड़ों नहीं हजारों नहीं, लाखों करघा चलत थे जिसूमे इजारों बुनकर, मुमिन भाई जो

## (श्री हक्मरेव नारायण देव)

वे उनके घर का गुजारा चलता था। मशीन आप लाये हैं। मशीन कपड़ा बनाती है। इससे करवे को ग्रापने तोड़ा है ग्रौर हजारों. लाखों परिवार उस करघे के टटने से दाने-दाने के लिये तरस रहे हैं, मर रहे हैं। बनारस में जो हाथ के कालीन बुने जाते थे, साडियो बनती थी. प्राज उनकी क्या हालत हो रही है? उन बुनकरों की क्या हालत है ? अगर देश को बनाना है, गांव को उठाना है तो कुटीर उद्योग की तरक्की करनी होगी। बजट की दिशा को बदलना होगा। बिरला, टाटा डालमिया को छोड़ो। अकेले दिल्ली शहर में 229 व्यापारी ऐसे हैं जिनके ऊपर सेल्स टेक्स का 12 करोड स्पना बकाया है। सवा दिल्ली शहर में 229 व्यापारियों पर सवा 12 करोड़ रूपया सेल्स टेक्स কা बकाया हो, जहां प्रधान मंत्री हो, वित्त मंत्री हो, इतने बडे-बडे ग्रफसर - हो सी०बी० झाई० जैसी इतनी बडी गप्तचर संस्वा हों वहां पर इन व्यापारियों के ऊपर कोई कार्यवाही करने में अफसर अक्षम हो. ग्रसमर्थ हो, यह बात समझ में नहीं झाती । गांव का एक छोटा किसान पश्चिग सैट केलिये बैंक सेकर्ज लेता है ग्रीर हजार, दो हजार रुपया बकाया रह जाता है तो उसकी क्रुकी की जाती है, उसके मबेशी हथिया लिये जाते हैं। श्राप बिरला, टाटा, डालमिया को बढावा देने वाले हो । झाप पूंजीपतियों को बढ़ाबा देने वाले हो। पुंजीपतियों की यह सरकार दासी है, पूंजीपतियों की चेरी है। बिरला, टाटा के जब तक आप दास बने रहेंगे तब तक इस सरकार से कुछ होने वाला नहीं है।

मैं एक-दो बात की मोर मापका ब्यान दिलाना चाहंगा । उपसभाध्यक्ष महोदय, इस सदन में मैंने एक बार नहीं, मनेको बार भ्रष्टाचार का मामला उठाया है। बैंक के जरिये जो कर्ज दिया जाता है बोर्रिंग लगाने के लिये, इस बारे में मैंने इस सदन में दो बार बात उठाई लेकिन बिहार सरकार और उत्तर प्रदेश सरकार के जरिये उस सारी स्थिति पर पर्दा डालने का काम जारी है। लेकिन क्या इसको चलायेंगे ? बैंक के ग्रधिकारी 🚬 ग्रौर व्यापारी मिल कर किसानों को लटते हैं बिहार के ग्रंदर जिसका एक उदाहरण में सदन में खड़ा हं। जब बोरिंग के लिये सरकार के जरिये किसानों को रुपया दिया जाता था, अनुदान दिया जाता था, तो मेरे बड़े भाई के नाम से बोरिंग के लिये अनुदान मंजुर हुन्ना। क्योंकि व्यापारी ज्यादा पैसा लेताथा इसलिये वैंक के जरिये रेट तय किये गये । वह भी अधिक पैसे लेता था। सवातेरह सौ रुपये व्यापारी ने ज्यादा पैसे लिये । बोरिंग करवाई । इसकी जांच होती रही । पता लगा कि सवा तेरह सौ रुपये मझ से ज्यादा लिये गये. व्यापारी ने लिये । मैं ने इस सदन में जिम्मेदारी के साथ आरोप लगाया था कि मझ से लवा तेरह सौ रुपये लिये गये। आज तकन तो उस व्यापारी के खिलाफ, न उस बैंक के खिलाफ अप्रैर न कमंचारी के खिलाफ, सरकारी अधिकारी के खिलाफ कार्रवाई की गई । रिजर्व बैंक के जरिये जांच की गई। रिजर्वबैंक ने जवाब दिया, मैं उसके बारे में क्या बताऊं । रिजर्व बैंक के चेयरमँन को, रिजर्वं बैंक के अधिकारी को यह नहीं पता है कि लोहे की होल सेल प्राइस क्या है, स्टील की होलसेल प्राइस क्या है चार इंच के पाइप की प्राइस क्या है किलोंस्कर, उषा पॉम्पग सँट. सीमेन्ट, मोटरसैंट का प्राइस क्या है। जब बैंक को इतना नहीं पता 8 तो ਤਸ वैक को चलाने का कोई प्रधिकार नहीं है ।

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जब बैंक के ग्रधिकारी को इतना नहीं पता तो उसको ऊंची कुर्सीपर बैठने का कोई ग्रधिकार नहीं है। मेरा धारोप है कि ऊपर से नीचे तक, गंगोतरों में गंदगी है, ऊपर से लेकर नीचे तक जाती है।नीचे जो भ्रष्टाचार है उसका कहीं न कहीं स्रोत ऊपर से जड़ा हुन्रा है जब तक ऊपर से स्रोत जुड़ा नहीं होगा भ्रष्टाचारी ग्रफसर जिंदा नहीं रह सकता। इसलिए मेरा आरोप है कि वहां ऊपर से नीचे तेक सब का हिस्सा होता है। जैसे मूरज की गर्मी से पानी भाष बन जाता है, फिर वादल बन कर बरसता है, उसी तरह से दिल्ली की गरमी से भ्रष्टाचार के भाष बनते हैं, दिल्ली आते हैं और वादल बन कर उन प्रधिकारियों के घर तक जाते हैं। यह भ्रब्टावार का सिलसिला जारी है। नेरा यह आरोप है, आप इसकी जांच कराइये । टीम बनाकर भेजिये । वहां चल कर वह जांच करे। मैं जांच में पकड्वा दूंगा। तब पताचल जायेगाकि मामला कितना सत्य है ग्रौर कितना ग्रसत्य है ।

एक बात और कहना चाहता हं। कृषि के श्रीजार बनाये जाते हैं। मित्सबशी पावर टिल्लर कम्पनी बंगलौर में है। जापान की कम्पनी के सहयोग से बनाये जाते हैं। मैंने भ्रारोप लग।या था, जगदम्बी प्रसाद ं यादव जी ने भी जब वह लोक सभा में थे मैं भी उस समय वहां था, उन्होंने भी आरोप लगाया था, हमने भी आरोप लगाया था। जांच कराई गई। पूर्वी उत्तर प्रदेश और बिहार के इलाके में त्रह पावर टिल्लर ग्रक्षंम साबित <u>इए हैं।</u> वह पावर टिल्लर उस भूमि के लायक नहीं है, बह पावर टिल्लर वहां की जलवायु के लायक नहीं है। वे लोग पावर टिल्लर को लेकर मर रहे हैं । ग्राज उनकी जमीन बंधक पड़ती जारही है। जब कभी पूछा जाता है तो विल्त विभाग के

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अस्यि यह जवाब दिया जाता है कि यह तो माननीय सदस्य ग्रीर कम्पनी के बीच ब्यापार का मामला है। क्या भारत सरकार इसके लिये जिम्मेथार नहीं हैं-? ग्रगर पावर टिल्लर कमजोर था, उस इलाके के लिए ग्रसक्षम था तो बैंक ने उसको क्यों स्वीकार किया, बैंकों से उसके लिए लोन क्यों दिया गया ? इस मामले में किसानों का गला घोटा गया है। बैंकों से मिलकर भ्रष्टाचार किया गया है। इसमें लाखों करोड़ों रुपयों का घोटाला हुमा है। ब्राज स्थिति बह है कि ये टिल्लर किसानों के दरावाजों पर पड़े हुए हैं। उनका लोहाभी उठाने वाला कोई नहीं है। उनका लोहा भी किसी काम का नहीं है। मैंने और श्री जगदम्बी प्रसाद यादव ने इस बारे में सरकार को पत्न लिखे हैं। लेकिन कहीं से भी कोई कार्य-वाही नहीं हुई । जब हमारे लिखने से कुछ नहीं होता है तो किसान बेचारा जो लिखना नहीं जानता है, उसकी बात कौन सुनेगा ? उनकी बात सुनने वाला कोई नहीं है। मैं एक उदाहरण देकर अपनीबात खत्म करूंगा। पंजाब की एक पंजाब ट्रैक्टर्स लिमिटेड कम्पनी पी० टी० एल० ने सरताज ट्रेक्टर बनाया है। यह सरताज ट्रेक्टर 19 होर्स पावर का है। यह पूर्वी उत्तर प्रदेश ग्रौर बिहार के लिए बिल्कूल असक्षम साबित हुआ है। इससे वहां के खेतों की जोताई नहीं हो सकती है। धान की रोपाई भी नहीं हो सकती है। मैंने इस संबंध में कृषि मंत्री से सवाल किया, उद्योग संती जी से सवाल किया, बिहार के मंद्रियों से सवाल किया, विस मंत्री से सवाल किया, तो बताया गया कि बुदनी में भारत सरकार का जोप्रशिक्षण संस्थान है उसमें इस ट्रेक्टर को सफल पाया गया है, वहां पर इसका टेस्ट हो चुका है। में आज भारत सरकार के तमाम टेक्नीकल अधिकारियों को चुनौती देता हूं मौर इस सदन के मार्फत चुनौती देता हूं कि इसकी जांच करने के लिए भारत सरकार . एक

[श्री हक्मदेव नारायण यादव] कमेटी बैठाये और जो बदनी के इंजीनियर हैं व जाकर देंखे कि क्या बिहार में ये टेक्टर ठीक हैं ? ग्राप बलिया में जाकर देखिये, पूर्वी उत्तर प्रदेश में जाकर देखिये, छप्परा में पुणिया जाकर देखिये. में, मध्बनी में जाकर देखिए । वहां की जमीन पर यह टैक्टर नहीं चल सकता है। यह सरताज ट्रैकटर, अगर बहां पर चल जाये तो मैं इस सदन में क्षमा मांग लंगा और यह कहंगा कि मेरा ग्रारोप गलत था । मैं एक किसान हं। स्वयंखेत जोतता हं। इस सरताज ट्रैक्टर ने किसानोंका गला घोंट दिया है । मैं चाहता हं कि इस मामले की जांच कराई जाय । जब हम लोगों ने यह सवाल उठाया तो छब यह कहा जा रहा है कि इसके माडल दती चेन्ज किया जा रहा है - क्रौर ग्रंब एक्सपोटं माडल तैयार किया गया है। पुराना सरताज माडल बन्द कर दिया गया है । लेकिन जिन किसानों ने 50 हजोर रुपयों में इसको खरीदा है, उनकी क्या स्थिति होगी ? उनके पैसे जौन लौटाएगा ? मैं भारत सरकार से मांग करता हूं कि जिन किसानों ने इन टुक्टरों को खरीदा है उनके रुपये उनको वापस दिलाये जायें । इसी प्रकार से जो पावर टिलर असक्षम साबित हुए हैं उनकी जांच की जाय और जिन बैंकों ने इसके लिए लोन दिया है, जो बैंकों में इसके जारण भ्रष्टाचार बढा है, उसकी आंच की आंध । इन बातों के सलावा बिहार में बोरिंग मे लूट हुई है, बैकों से घुस ली गई है जिन लोगों ने इसको एप्रूव किया है, उन सब बातों की पूरी जांच कराई जाय । सरताज ट्रैक्टर और दूसरे पावर टिललर को खरीदने से किसानों को जो नुकसान हुआ है उसका मुआवजा सरकार दे और सरकार इस परेंसे को इन कम्पनियों से बसुल करे । तब मैं समझंगा कि यह

SHRI M. KALYANASUNDARAM (Tamil Nadu): Mr. Vice-Chairman, Sir, we are called upon to perform ah intermediate ceremony in the ritual of passing the Budget, namely, to pass the Vote-on-Account for enabling the Government to draw the Parliament is asked to accord its sanction so that they can spend according to their wishes.

Sir, Parliament's control over the public finances is exercised not only by our debates here, but also through the Parliamentary Committees like the Public Accounts Committee, the Public Undertakings Committee and so on. But what is happening is, gradually, the powers of Parliament are sought to be eroded. Parliament's control over public finances is becoming more a farce. This is a very dangerous trend. I can cite several instances wherin the recommenda-• tions of the Estimates Committee, the Public Accounts Committee etc. just treated as a scrap of paper on which they are printed.

The IAS officers,  $n_0$  doubt, perform an important function, they occupy an important role in the administration. I (j<sub>0</sub> not want to decry them. But they are not all-powerful.. The Estimates Committee has said

that they should not be indue x'd into the ports and docks. Today, a strike is on in the ports and docks. A nation-wide strike, unprecedented in our history. Not a vessel has moved. Not an ounce of cargo is handled.

tpt those permitted by the trade unions, out of consideration for our national interest. That is a different matter. But the point I am making is, everywhere, IAS officers are sought to be inducted. Parliament's control over public finances is helped by the CAG He should be independent. He is accountable to Parliament for whatever he does. Even the expenditure in this regard is treated as charged, only to preserve his independence. Now, this institution is also sought to be brought under the influence of the executive by bringing in, by inducting IAS officers. The CAG has a separate function. The talent etc. required in this regard are different from that of the IAS officers. Now, are we to believe, are we to take it that the Government is trying to do away with the independence of the CAG? There was a time when there was a raging controversy between the judiciary and the executive. At least, the judiciary, by being veci-ferous, was able to assert it, independence: not through our help, but on their own. But where can the CAG go? Where  $ca_n$  he go if his independence is sought to be eroded? The Leader of the House is not here at the moment. No doubt, he will be making note of the remark which I have, made-the hon. Deputy Minis--and I look to him to reply to this point, a\* this has happened very

ently. Thi<sub>R</sub>  $i_s$  an indication of the dangerous trend which is taking place in our country to erode the powers °' Parliament and it<sub>s</sub> functioning.

Now, Sir, so much is talked about the public sector. Pandit Jawaharlal Nehru who was the initiator of the Industrial Policy Resolution of 195P, had allotted a pre-dominant position for the public sector. Even today, the arguments he had advance^ and the perspective held good <sup>fo</sup>r the country.

Perhaps, it is more relevant t< when mu'tinationals have control ove'i us, hold a sway over us, in this coun-try. Even today, in this very House, during Question Hour, we have seen how the multi-nationals are penetrating into every sphere of industry. Eve\* fishing is not spared. Even in the case of textiles we have to face the intrusion of multinationals. The role of public sector has become very important to strengthen our selfreliance and independence of our economy. It is no use going and crying in the international forum<sub>s</sub> about the need<sub>s</sub> for a new international economic order. That is also necessary, but lei us first show to the world how we can run this public sector with efficiency, and achiev, self-reliance.

I want to draw the attention of the Government to the fate of our ferti-li3erg units. They have made a claim that in the agricultural field they have reached a record production. Of course, I do not dispute this, but fertiliser is a very important industry and what is the fate of fertiliser units under the public sector? None of them, starting from the Fertiliser Corporation of India to the Fertilisers and Chemicals of Travancore, is able to 'uce to its installed capacity. In some cases it  $i_s$ les<sub>s</sub> than 10 to 12 per cent. Why is it? Having invested .several thousands of enores of rupees to produce fertiliser ourselves to prevent import, what  $\&^{\circ} y^{\circ u \wedge n^{<} \wedge}$  after nearly 15 years? You find that the installed capacity is high but the production is very very low, and the result is that we have to go in for import and we have allotted more than Rs. 1700 croreg for the coming year for subsidising the sale of fertilisers. So should you not pay som, attention to improve its production and s^e that the fertiliser plants worked to their full capacity, at least to the capacity of 60 per cent or 50 per cent? Many of them ar, below 50 per cent. I will appeal to the Government to institute an enquiry  $\blacksquare$  into th<sub>e</sub> whole thing to find out the reasons for the miser-

#### [Shri M. Kalyanasundaram]

able performance of our fertiliser units »o that we can achieve self-reliance with whatever technology we have in the matter of fertilisers.

I have many points to say but time may not Let me come to this budget. permit. Whatever the policies or the programmes, will have to be 'implemented thev through the administration, through of the nearly 3 million emp-eeg Central Government. They are alreadv feeling frustrated about the delay in the payment of four instalments which have become already due. The fifth instalment of dearness, allowance is becoming due. By the time the budget is passed, five instalments of dearness allowance will have become due. When the<sub>v</sub> are payment is the firstgoing to make question on the lips of the Central Government employees. So, I will ask the Finance Minister to state here now about the possible date when the payment i<sub>s</sub> likely to be made. Otherwise, it may lead to agitation.

About industrial production, the claim made by the Economic Survey is no{ or four days borne out by facts. Three back, answers to my questions about textile industry have been given on the floor of the House. It is said, about 53 mill<sub>s</sub> involving 1,10,000 xvorkers are  $idl_e^{ov are} closed_{as}$  an 1st January, 1984. The fall in production of yarn and cloth is more than. 15 to 20 per cent. Why is such a situation prevailing  $j_n$ textile industry? In Tamil Nadu, one of the biggest milL in India is on strike for the past two months. The Mettur Mills is also a very big mill which is not functioning. In Pondicherry there is the Anglo-Saxon Mills about which a xlharna is going on here in front of our House.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNANV. It is the Anglo-French Textile Mills.

SHRI M. KALYANASUNDARAM: Yes, Anglo-French Textile Mills emp- !

loying about 7,000 worker<sub>a</sub> is not functioning for the past 7 months. Like this I can quote several instances i<sup>a</sup> textile industry alone. This will have its chain repercussions on other industries also. So I would ask the Government to examine why such a thing is happening. 1 wonder, whatever may be  $th_e$  concessions that the Finance Minister may be prepared to extend to these millowners, if they are going to utilise them to the mills. They are not interested in run runr ., ping the mills. They are transferring hands. They have acquired sufficient physical wealth through these mills. He will be a foo] to run the mill be-1 cause he can sell the plant and site and mint crores of rupees. That is why these are changing hands frequently. Let them examine why these mill<sub>2</sub> are changing hands so quickly. As the mill-owners are not interested in running their mills, it is better the Government takes over all the mills. Don't take over only those mills that are sick. Take over the entire textile industry. That will be good for the country, that will be good for the tex-workers and will relieve those mill-owners from running these unwilling mill<sup>8</sup>'

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN). Thank you Shri Gopalsamy. Absent. Shri Ajit Kumar Sharma. Absent. Shri Satya Rai Malik. Absent, Last speaker. Dr. Malcolm Adjseshiah. -

DR. MALCOLM S. ADISESHIAH (Nominated): Thank you, Mr. Vice-Chairman. I rise  $t_0$  support the return of the three Bill<sub>s</sub> which are before us and in suporting this I shall raise some five questions which are *common* in dealing with each of these Bills—the 1981-82 Excess Demands the Sup plementary Demands for 1983-84 and the Vote on Account for 1984-85. I shall take up some four or Ave com mon issues which I see arising from th«3e three Bills.

The first question that I wrish to .vaiseand I take it that the Minister would not be in a position to answer tome of the question questions that are rather technical because if I am the last speaker, he will have not timt to really prepare himself for that—in of the Bills-the two Supplementary. Demands for 1983-84 and the Vote on Account for 1984-85 is that we are asked to approve the provision of Rs. 25,942 crores *i.e.* Rs. 26 crores roughly, to cover discharge of Treasury Bill<sub>s</sub> in 1983-84, and when we turn to the Vote on Account for tht next year, we are again asked to provide for Rs. 20,850 crores for the discharge Treasury Bills. Mr. Vice-Chairman, I would like to advise the Government to in every budget statement, in come out every Appropriation Bill, with some explanation as to what these Treasury Bills are, because the Members of Parliament wh<sub>0</sub> are not technicians, who are not economists should know that big item is about. You are asking us to approve Rs. 26000 crores which is nearly one-third of for 1983-84, and in the the Budget Rs. 20,000 crores. Now, in next year page 48 of the Supplementary Demands for 1983-84 there is some explanation, but only a technician-a cost accountant or an economist-can understand that explanation. And I must say, Mr. Minister, that probably you had to print it in a great hurry, there are several very ridiculous

Now let me try to explain the issu\* of these treasury bills. First of all, the issue of a treasury bill has two functions. One is, through the Issue of treasury bills, the Central Government and other arms of the Government are able to obtain certain resources. It is exactly like market borrowings. Only, the market borrowing is for two, three, four years by the Central Government whereas this i" for 91 days. But you again replenish it-91 day\* plus 91 days; it is returned »«d you tike another 91 days >«<\* \* «n

printing error<sub>s</sub> in that important paragraph.

another 91 days. So<sub>t</sub> the first function is, you call it short-term investment; and I call it provisions of resources tor the Government—Central Government and State Government. This is one function. The second function is to meet the cash flow problem of the Government. The Cenral Government which has tremendous responsibilities in receiving income at various points of time and having to make expenditures regularly-not in addition to receipts—has a cash flow problem and this is a cash flow problem which is not really adding to the resources. It  $i_s$  simply a question of balancing the timing of receipt of resources and expenditures which is met by the issue of these treasury bills. What 1 would like to know—and what Parliament would like to know-is, how much of this sum of twenty-six thousand crores for 1983-84 and the Rs. 80,000 crore<sub>s</sub> for the vear that are being invested in treasury bills is really adding to the resource<sub>s</sub> of the Government, how much of this is really the cash flow. This I am not able to get. I have some estimates that I have made, but they are not official: they are private estimates that I have made. Therefore, I would like to know it. The Ministe., cannot give the answer now. Could h<sub>e</sub> in future, provide Us with some answers to this so that we will know what we are j voting?

SHRI NIRMAL CHATTERJEE: For the Union it  $i_s$  of negligible COST wherea, overdrafts of the States from the Reserve Bank of India are a very costly affair—six to sixteen per cent.

DR. MALCOLM S ADISESHIAH: I 1 • completely agree with you.

- Secondly, you add in the 1983-84 I Supplementary Demands for treasury bills, 26,000 crores that this is due to a spurt in temporary investment by
- i commercial banks. Mr. Minister if j you have time to reply, what is this 1 spurt in 'temporary investment by | commercial banks which explains
- commercial banks which explains these M thousand crores? What par-

#### [Dr. Malcolm S. AdisesbiahJ

vieularly disturbs me is this. For the 1983-84 Supplementary demands we already voted Rs 80,000 crores for treasury bills and now you are asking us to vote Rs. 26,000 crores more. This . is rather large-a 25 per cent increase in treasury bills-and you explain this only in one phrase, "Spurt in temporary investment." Why is this, what is this? I would like to say that **the** treasury bill operation has a rather serious effect on the inflationary spiral that we are passing through and I would like to ask the Government through you, Mr. Vice-Chairman, whether on « important anti-inflationary measure would not be a deliberate cut-back on the issue of such treasury bills, a<sub>s</sub> one mean<sub>s</sub> of reducing the money supply and keeping a check on the prices. Now the price inflation that w« are going to end this year with is going  $t_0 b_e$  over 13 per cent in consumer price<sub>s</sub> and it is going to be over 10 per cent in wholesale prices, which is rather What the spill-over next year is, we serious. do not know yet; we can only guess

There is one thing that I noticed in the 1984-85, Budget which we reviewed. You had provided for 4 DA instalments. Mr. Minister. Now I take it that one-sixth of those DA provisions are contained in the Vote on Account that you are asking for. I wanted to say to you that, as I understand it, if are going to budget for DA, you are budgeting for inflation. I think what you to 3983-84 have done with regard Supplementary Demands is all right. But after that you say that you want to provide for 4 DA instalments. Then you are raising alj the inflationary expectations leading to speculative, inflationary actions. May I fay to you that I lived for 20 years in France working for the United Nations through periods of very high inflation and never found that the French Government provided in anticipation for DA? This could be paid when it is due and then on the basis of Supplementary charge Demands.

SHRI NIRMAL CHATTERJEE: He is ia iking in term<sub>s 0</sub>f what is already due.

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DR. MALCOLM S. ADISESHIAH. I . know, but i take it that Mr. Pranab Mukherjee wrote that Budget when it was not due. When he wrote that, he was anticipating the D.As. Now it has become due. O.K. I am raising a question of principle. I am saying to the Minister and him never to put into the Budget advising anything in anticipation on account of DA, ■> because if you do that you are going to rouse the speculators and the blackmarketeers for this kind of rise in prices.

Now the next point is with regard to foreign trade. This again is important for us as a country. In 1981-82 Demands you ask us to approve the provision for Rs. 168 crores on foreign trade because they were un-anticipat-ed because of drawal of technical credits by the Soviet Union and Czecho-slavakia under the rupe, trade agreements. Similarly, in 1983-84, you ask us for approval of technical credits drawn under rupee trade' agreements with foreign countries of Rs. 198 crores. Now I am very glad that we have t,his reference to the rupee trade agreemnt and the technical credits which you are not able to antici-I am sorry that you were not able to pate. anticipate what you have to pay in 1981-82 and again this year. Here I want to say three things. First of all, on the foreign trade deficit, I thought I heard the Minister, Mr. Pranab Mukherjee, say something which was a mistake. I looked into the records and found the mistake. I think it was a slip. In 1981-82, our trade deficit was Rs 5,800 crores. In 1982-83, it was Rs- 5>50 crores. And this year, 1983-84, it  $i_s$  expected  $t_0$  be Rs. 5.000 crores. I heard Mr. Pranab Mukherjee say that it went down from , Ra 5,800 crores to Rs. 5,000 crores. I think he slipped there, because from Rs. 5,800 crores, it came down to Rs-5,500 crores, and then is expected to be Rs. 5,000 crores. We should cor-

rect the records so that  $w_e$  are clear on it. Now  $w_e$  are under which our exports are generating going to be in the Seventh Plan with a trade deficit of imports instead of the expert, covering around Rs. 4,000 crores a year. 1 see Mo escape from imports, needed imports. And that is what the this. I think this  $1^3$  very serious and there is no rupee trade is ensuring. (*Time bell rings.*) reason for complacency. Therefore, I would ask the May I say briefly two more things.

very seriously about ^-House to think Commenting great advantage of it is that it leads to no deficit. there is this problem, and it needs to be Crore? and crores of deficit that we face, do p not examined. I do not have the data We have occur under the rupee trade agreement. It  $i_s$  a foreign private calculations of economists, that there is trade balance worked out negotiations, balancing our with each other country. The most sophisticated the rupee trade. technology we want, for instance for our defence industry, the major technologies, the latest technologies, we are getting from the Soviet Union. So also three Budgets before us ask our for the steel industry w'- ich we are getting from the approval; For 1981-82 we are asked to vote Rs. 150 Soviet Union. We can get all these sophisticated crores largely due to. poor budgeting because of technologies without going in for the unbalanced trade deficits that we have from the non- so on. For 1983-84 rupee trade agreements. So, I commend it. I would we are asked to vote Rs. 501 crores additionally like that sometimes we should have from the very largely due to dearness allowances. For Government a kind of Trade rupee-trade agreements with the Soviet Union and that the with the socialist countries of Eastern Europe, the Supplementary Demand is a country should have some idea of the Governmental galloping inflation. That is why the Governofficial view of this because there is an un-official ment has come to cover the dearness ' organisation called the Forum of Free Trade for all the armed forces, of over Rs. 500 crores Enterprise which has brought out a pamohlet on the rupee-trade agreements and tells us that we are selling the country down the drain by this form of agreement. I am not- in favour of this ideology or that ideology. But as an economist I must say, faced with this kind of impossible trade deficits, I see the rupee-trade agreement as one very important method of dealing with the problem of our exports which are necessary because the rupee-trade agreement carries out what I believe to be in the country's interest. The only purpose of the exports is to pay for Our imports. We hav, devleed a foreign-trade system

With regard to the rupee track agreement, on the rupee trade agreement one there is a problem of switch trade, I agree that through a loss to the country because of the switch exports and imports trade. There may be this one disadvantage of

With regard to defence, I find, all the

kind of POL, because of stores and accelerated works and Supplementary Budget evaluation of the Rupee 1934-8<sup>r</sup>> we are asked to vote Rs. 1,312 crores. Sir, Agreement. After so many years of the I have two questions here. One is, it is very clear defence Budget, especially the function of allowance

> My second question on defence is that even the defence demand publications which are read, do not give us enough information. To be sure, we should have a committee like the 1 PAC Or the Estimates Committee which can examine this demand to see and satisfy ourselves that every item is carefully budgeted. Ts this being done?

Now the last question I have is with I regard to the transfer to the States. I For HWW-ft^ we are proposing to transfer Rs 1.316 crores additionally, and in 1984-85 we are transferring Rs. 2.990 odd crores. Mr. Vice-Chairman, T have two questions here. First-T think all Of us have heard about it-is thll transfer for 1984-85 based on the

[Dr. Malcolm S- Adiseshiahj Interim Report of the Eighth Finance Commission because we have now received, many of us have now seen, I think, a newspaper account—I have not bad an opportunity of checking this against the actual budgets of the States—tfcat the calculations of the iith Finance Commission are dneous because they have mis:al-culated the additional revenues which will not be accruing to certain States?

And, therefore, the recommendations that they have made for 1984-85 need to be recalculated, readjusted. May I ask this question of the hon. Minister, if he is able to answer-it; is there any truth i» this statement, or can you just dismiss it out of hand and say that the Eighth Finance Commission's calculations what each on State's expenditure revenue and are, are correct on that basis, the Central will Government make the various transfers and the Vote-on-Account is based on that? I ask ; stion because this is rather worrisome for the States.

Secondly, may I say that one of the *few* areas where I disagree with my friend, the hon. Minister of Finance is that he claimed in his reply that the States have not been done badly in this budget. I think it is very wrong'. There is no doubt that not only is the States' share going down in the budget, but the States' Plan is increasing at the rate of nearly one-third af the Central Plan's increase. The Central Plan is increasing by 25 per cent while the States' Plan is increasing only by 9.5 per cent. You cannot get away from this There is no decrease in the States' Plan: there is increase; but it IF one-third of the increase in the Central Plas.

Mr. Vice-Chairman, in view of lack of time, I stop here. So these are some technical questions that arise from my study of the three Bills. Arid subject to what the Finance Minister may say, I join my colleagues in giving support to the return of the Bills Thank you. THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN); The hon. Minister.

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): What about Mr. Prashant?

THE \ ICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): From your group, Prof. Bhattacharjee hag already spokes.

SHRISHRIDHARWASUDEODHABE:Only one has spoken.

THE VICE-CHAIRMAN (SHRI R RAMAKRISHNAN); From all groups, only one each has spoken All right. Mr. Prashant. Please be brief."

भो धर्म चन्द्र प्रतान्त (जम्म ग्रीर कुश्मीर) : उपसभाध्यक्ष महोदय, ज्ञाज सदन के सामते जो विनियोग विधेयक है उसके ग्रन्थगैत बहत मरे हैं जिनवा कितना ही विक्लेषण किया जा सकता है । परन्त में एक ऐसे विभाग का जिन्न कर रहा हं जिसका जिन्न बहत कम घोता है । वह है भारतीय प्रातत्व सर्वेक्षण विभाग यागी ग्राविथोजिकल सर्वे ग्राफ इंडिया । महोदन, यह बहत बडा विभाग है और बड़े महत्व का है। लद्दाख से लेकर कन्धाकुमार। तक और दिल्ली से लेकर ग्ररुणाचल, मेहालय तक यह विभाग स्थापित हैं । इसके कार्यालय लगभग हर राज्य में हैं। इसारतें जो प्राचीन हैं उनना यह सर्वेक्षण करती हैं । पुरस्त दूख की बात यह है जि इतना बड़ा विभाग हो कर इस पर जो खर्च किया जा रहा है वह केवल 9 करोड है । जब कि इसके 6 हजार कर्मचारी हैं और चार हजार ज्यंचारी ऐसे हैं जिनको दैनिक भत्ते पर रखा गया है। जिस बिभाग के कर्मचारियों की संख्या 10 हजार हो उस पर 8 करोह रुपये खर्च बहल हो जम है । फिर हैरातमा की बात यह है कि कुछ ऊपर ग्रविकारी ऐसे आ जाते हैं जो 40-50

इजार इपया अपने कमरे की डेकोरेशन पर लगा देते हैं। यह बड़ा भारी अन्याय है। एक तो जब इतना कम खर्च दिया जा रहा हो और फिर डेकोरेशन पर इतना क्या किया जा रहा हो यह अन्याय है। इसे रोका जाना चाहिये। महादय, यह जो पुरातत्व सर्वेक्षण विभाग है यह बहुत महत्व का विभाग है। लाई बर्जन ने इसकी स्थापना की थी। कब से लेवाज

🖌 ग्रॉज तक इसने बढा ग्रन्छा काम जिला है ग्रीर खामकण इसने हड़ण्या ग्रीर मोहनजोदारों की सम्पता को घरती से बाहर लिकाल कर रख दिया है। इसने बता दिया कि भारत की सभ्यता झाज से माढ़े चार हजार पीछे तक से चली हुई हैं । इसका जो समय हैं वह 1500 बी सी से 2500 बी सी तक रखा है पश्चिमी विद्वानों ने । धरती के अंदर और पता नहीं बना-क्या इतिहास छिपा हजा है जिसको खोद कर निकालना इस विभाग का काम है । परस्तु इसके पास फंड्स न होने के कारण यह काम आगे चल नहीं सबरुष । योजना हाथ में ली जाती है ग्रीफ वह छोड़ दी आती है बीच में क्योंकि फंड्स की कमी है । यदि इस पर काम हो तो जैसे प्राचीन नमय में ग्रंग्रेज विदेशी विद्वान विसन स्मिथ फलीट और बलग इत्यादि ने बहत ही महत्व के काम किये थे ।

हमारे देश में जगह-जगह पर जिला सेख हैं. लोह स्तम्भ हैं उन पर लिपियों 4. अभिलेख हैं जो पटे जाते थे, । कुछ तो बाही लिपी में थे अरेर कुछ खोण्टी लिपि में हैं. । छोल्टी लिपि तो पाकिस्तान में है । लेकिन भारत वर्ष में जगह जगह पर सम्प्राट घशोक और गुप्त साम्प्राटों के शिल्शलेख हैं. ग्रभिलेख हैं । इन ग्रभिलेखों से हिल्ट्री के प्रन्दर जो गैंप था वह पूरा हुग्रा । इस लिये मेरा निवेदन हैं कि इस विश्वाम को ऊचा उठाया जावे और ताकि इतिहास जो लिखने वाले हैं उनको महायवा मिले । प्राचोन मिलालेको में बहुत बडा इतिहाम मिला है । पहले यह पता ही नही था कि सम्प्राट ग्रजोक कौन था? लेकिन ग्रभिलेकों से पता चला है कि सम्प्राट ग्रजोक कौन है । जिलालेकों में लिखा है-देवायन प्रिय पदशी । यह लेख ग्रजोक ने लिखा है । इस प्रकार को बातें लिखी हुई हैं । इसो प्रकार से चम्द्रगृप्त प्रथम, सन्द्रगुप्त ग्रीर स्कन्दगुप्त ग्रादि सम्र टों के बारे में पता चला ।

दसरों चोज जित विभाग पर करने की आवश्यकता है वह हमार। शिक्षा मंतालय है, और वह भी उसका संस्कृति विभाग । कल्चरल एफैंयर्स विभाग पर जो खर्च किया जा रहा है। यह बहत कम है । हालांकि इस विभाग के युन्टिदुर **सारे** ' भारत वर्ष में है। इस विभाग के लिये फंडस को कमी होने के कारण कह अपना कार्यक्रम सारे देश में नहीं दिखा पाता है। अनकी परफारमें स्म इतनी। थोड़ी होती है कि अह दर्शकों को प्रसन्न नहीं कर पाते हैं इस विभाग को मौर अधिक फण्डस दिये जाने चाहियें ताकि भारतवर्ष में रंगमंच हैं, जो पिछले 40--50 दर्षों से नीचे जा रहा है और उसकी और ध्यान दिया. जा सके । सिनेमा की प्रगति होने के कारण रंगमंच को धदका लगा हैं। सगर इम कल्चरल ,विभाग को श्रधिक भपया दिया जायेगा, तो रंगमंच को भी। फिर्इ, ने प्रोत्साहन मिल सकता है । ... **हम**ारे . पास बहत से प्राचीन नाटक हैं जिलमें ग्रभिज्ञान जक्तिताम युष्ट ९टिक झौर महाराक्षण, बहतः प्रसिद्ध में हैं जिनमें इन नाटकों में विदेशी विद्वान भी बहुत प्रभावित हैं । गैटे जैसे विद्वानों ने इनकी बहत प्रशंसा की है। इस से हमारे रंगमंच को पुनजितित किया जा सकता है ताकि बाहर से मुल्क की हमारी संस्ट्रति के बारे में ज्ञान सबें कि बह किउनी ऊंची है । धन्यवाद ।

#### SHRI JANARDHANA POOJARY: Mr.

Vice-Chairman, I am very grateful to the honourable Members for their very constructive suggestions and their valuable obseivations. The honourable Minister of Finance had, while replying to the debate on the General Budget, covered all the points regarding black money, price rise, trade deficit, IMF, etc. I, therefore, do not think it is now pertinent to deal with those issues once again, and I do not intend to waste the time of this august House on those points. Sir, as many as eleven honourable Members spoke on various aspects. Even though I would not venture to reply to all the issues raised by them, I shall try to satisfy the honourable Members as far as possible.

The first speaker spoke about the nonperformance of the public sector under-ingi,

5 p.m.

I share the concern of the Hon'ble Members about the performance of public sector undertakings. The Government is also not satisfied fully and that is why it has been included as the last item m the 20-Pornt Programme. The last point deals with the improvement of the efficiency of sc sector enterprises.

For **tht** benefit of the Hon'ble Members **J** can say that in 1982-83 the public sec-tor undertakings made a profit of Rs. 618 crores as against Rs. 446 crores in 1982-83. i admit that there is lot of scope improvement. The Hon'ble Finance Minister, while replying to the debate on the General Budget gave the details and expressed his dissatisfaction. He said that there should be improvement hy toning up the administration. That will be done both in the case of public sector undertakings and the banking sector.

Regarding the performance of the crude sector, particularly the **petroleum sector**, *'be* investment in the Sixth Plan period is about Rs. 9,650 crores. The achievement of this sector is about 26 million tonnes of crude. 1 am looking **after the banking**, ector, financial institutions, general insurance and the LIC. So far as the profit. .of banking sector is concerned, for 1982

the profit earned- was Rs. 77.56 crores. LIC earned a profit of Rs. 780 crores for two years ending 31-3-1983. There was a record performance by General Insurance Corporation in 1982 and they earned a profit of Rs. 190 crores. I am told that this year it is going to cross **Rf.** 200 crores.

Hon'ble Members also expressed their concern about deficiency in administration. Hon'ble Members raise various issues here in all seriousness. Members on that side and on this side expressed concern. But some of them are not present now. Mr. Yadav pointed out the deficiencies in the banking sector. He also \$poke about corruption. If I remember correctly, last year in his speech he said about corruption in IRDP. He stated that while purchasing the pump set, the price quoted by the bank people was higher than the price quoted in the market. Am I correct ?

SHRI HUKMDEO NARAYAN YADAV: Yes.

SHRI JANARDHANA POOJARY: This was stated then. He has also stated that it is not reaching the weaker sections and

he has also stated that there is an element of corruption. With all seriousness he has stated that there is an element of corruption. that there is deficiency in the administration, and. the Government should take action. That is the intention. It is a very good intention. Now, if somebody takes steps seriously, **if those** issues are taken into consideration vary seriously, what would he the fate of that person ? I am bringing to your notice this thing. The other day it has also happened in this very House. What would happen 7 If you want to remove corruption, what would be the reaction ? How would the How would the people be people react ? attacked, whether it is from this i side or from that side ? Now, it is stated there is an element of corruption, that there is corruption. What is the Minister to do? And, when we people say. including ourselves, that it is not reaching the weaker sections, people are not identified correctly, what is the reaction ? Th\*

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honourable Member stated this and ' I fully agree with him. This year the living conditions of the poorer sections living in the rural areas should he improved. If you are serious about it, how can that be done? And, if we do something, with all seriousness, some say that it is political and it is thus politicised and some motive is attributed to that. How can it be done? I do not want to repeat it in this House now. I have already said that in this House and in that House also I have stated about what action we have taken after we, particularly myself and the Finance Minister took charge. We paid surprise visits: we checked. The Minister himself went and checked when those people are coming and how much efficiency is there, whether there is an element of corruption, etc. and the Minister went from place to place, moving not from Delhi to Bombay an<sup>^</sup> to some other place, but moving from village to village. And we have seen that there was truth in the criticism of the honourable Members, not only from this side, but also from that side, that there was an element t^\_of corruption.

Now, there is an element of corruption and I do not want to generalise it. All the people, I do not say, are corrupt. Some people are corrupt and some black sheep are there. Is it not the duty of the Government to identify such people? The honourable Member. Mr. Yadav, was very correct. These poor people who are living in the rural areas are illiterate and they are not in a position to know the benefits als<sub>0</sub> which the Government is going to give them. These are the facts. Now what are we to do? I will just tell you now. For this purpose, I personally moved, and I did not start from January 1984, but from January 1982 onwards, and from January 1982 I started moving from place to place. About this mass loaning programme you people are coming and telling now. But I am placing the beneficiarie, before you told the people, I told the bank people, "There is a charge, and your image has gone down. Place the beneficiaries before the public, even before the Press. If there is any deficiency, if there is

tion Members also, should know and immediately comments should be there". This is what I told the bank people and that is why we placing the bene-ficiaries before the public with good intentions. We started this immediate, ly after taking charge in 1982 and when we reached Delhi it was, after about two years. Now, this is the position. Now, we are placing the facts. If there is an element of corruption, what is to be done? The honourable Member, Mr. Yadav, stated this and I remember that. On the mass loaning programmes, we are giving instructions to the bank people. Also, the Minister himself is going round and trying to find <sub>0</sub>ut and asking the beneficiaries: Did you verify the market price of this pumpset? Did you verify the market price of this sewing machine? Did you verify the market price of this tractor. He has also said, "You find this out and if you find tomorrow any difference, you report to us and we will take immediate action". Monitoring, close monitoring, is there, whether it is required or not, and it is for you people to see. If there is som<sub>e</sub> corruption, we are to be told. So, it is not that the loan or security business we started, before also it was there.

Up to Rs. 5000-no security; for those who are below the poverty line. This is the programme. And these people, poor sections, do not know. The words used are, "should not be asked for"-not that "should not be insisted upon". This was thece. And still the bank people are asking foi the security and surety. What has the Minister to do? Come on. And we talk here. Whether you have to take it lightly or seriously, that is the point before the honourable house, when you want to implement it. I perfectly agree with the hon. Members: today we require action, we require implementation. We say something. The hon. Members from that side have stated: yes, it is on paper. Hon. Member Shri Kalraj Mishra stated that there is no target

achievement. Yes, I also share the concern. When we took up the charge, we compared. We went back in per-

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[Shri Janadhana Poojary] has to be given-Rs. 600 crores per year. During the Sixth Five Year Plan, lor five years, it comes to Rs. 3000 crore<sub>s</sub> plus subsidy. Hon. Members say that it has not reached the weakers sections, particularly the subsidy. In so many cases, when you go to the villages, even they do not know what is the subsidy. What are the instalments? They do not know. "What is the rate of interest?" "We do not know, Sir". "Have your furnished surety?" "Yes, we have furnished it". Now I am being criticised. You askj what have you done? A capitalist is moving from place to place; I do not want to name him. There are economists who are advocating the cause of the private sector. One economist is moving from place to place today, condemning the Budget. Ask some of the economists like him whether they know the difficul • ties of the weaker sections in the rural areas. They are flying. They have got aircrafts.-They do not know the plight of the weaker sections, of the poorest amongst the poor. They do not enter the slum areas of those people. Today in the country, whether it is this Government or any Government, whether it is the Communist Party Government or any other Government, we have to face this. These economists want to go on advocating the business class. They want all the benefits for the business class. Only then they will say that the Budget is very good. Even the banking people, Officers Association, have given an advertisement against me saying that he is doing out, frittering away. . . I am not speaking against them What about sick units? Today 27033 units are sick. The lateset figure I do not know. It mav have increased. But according to the Reserve Bank study that van conducted in 1979. 52 per cent is due to mismanagement Seme may be because of diversion of funds And what is the amount that has been locked up? Rs. 2577 crores and 62 lakhs. The particular person who is going round the country does not

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state that -nh amount s iocVed up Obviously it is the duty of the Government to take action in that case also. And we are taking action.

The other day we have seen that if a poor man does not pay Rs. 300/-even if he is crippled due to paralysis even then the bank people file a suit against him. All these things are being done. He is taken to the court even if Rs. 300|are not paid. I do not say that they should not pay. But if a man is crippled and he has been paying so far, the position is different. I don't say that action should not be taken. It is the people's money .. They say that this mass loaning scheme is politically motivated because elections are coming. This is being done since 1975. Even the Janata Government in Karnataka distributed loans through ot>nks en the occasion of their anniversary. Nobody raised any objection then. We are telling the people that these are the benefits that are available. We want to remove the middleman. The hon. Member, Mr. Yadav, is correct. The Minister goes to the villages throughout the country and ask the beneficiaries about the amount of subsidy, they do not know. I ask them whether have got the book, how much did they get and whether they have been paying regularly, they say Vast thy have been paing regularly, but they do not know anything more, they are so poor, so weak. And you say that it is politicalising. If this is the attitude. I do not know what we can do for them. For the information of the hon. Members, 40,770 people were given loans in four months time. There were 47 applications in each bank. There are about 800 and odd branchs in Delhi. The average is one application in three days for one branch. Is it not sufficient for valuation? M. Kalraj Mishra is correct in saying that if this is the speed, we cannot do anything, whether it is our Government or your Government tomorrow.

I will give you the figures of the Prime Minister's Employment Sche-

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me. Two and a half lakh people are to be identified for giving employment. And how many people have been given employment? Only 12,998 people. The amount earmarked for this purpose was 325 crores of rupees till the end of March 1984. This is the performance. Poojary should not talk anything about it. Poojary should not talk anything about the bank officers. Suppose Mr. Kalraj Mishra comes and tells that there is some injustice. As a Minister I have to see what is happening. You don't want that. You .d'on't *tlaptnk* otf such action in this country. You want the reply to come wtithin 3 years. I mean the first reply. And then the second reply after two year. Just imagine. Two and a half lakh people are to be given employment and only 12,998 people have been given. Even if the task force recommends Rs. 18000 or Rs. 150PO, some 2 or 3 or 4 thousand arc given and you say that we must be satisfied.

And we should not talk. Even when it is given to big industrialists, and even if ±he amount is locked up, nobody is questioning; no economist is moving in the^ country and saying that it is frittering away. The Government is very serious about that also. This is the commitment given to the nation that we will take action in all these matters. Particularly we are seeing that it reaches the weaker sections. And because some political people were there, when it was distributed here in Delhi through one MP, all this trouble started. Otherwise it would not have started. Even in Karnataka, even in Andhra Pradesh, and even in other places, the distribution had taken place through the weakest r.mong the weak, BJP MLAs also distributed. From the dais, I also distributed. Nobody complained before that. Even the weakest among the weak were called and even press people were called to the dais, and it was distributed through them. And distribution is not a crime Verification and scrutiny will be done by the bank people. Any person from this side or that side can forward the application. It has been stated here that a

Delhi MP has given the applications. Anybody can give the application. But

scrutiny and verification and everything will be done by them. There is no harm in that. This is what is happening Now, I am submitting this because Mr. Kalraj Mishra has raised it, Mr. Yadav also raised & I can understand your concern. And the last paragraph of your speech about Mrs. Indira Gandhi and other things is not called for. There I do not agree. That is a political thing, i can also equally rebut your argument. It is a national issue. Some people will say that we. give support for implementation, and we do not support this. There is lip sympathy.

(No. 2) Bill, 1984

श्री कलराज मिश्र : मैन जो कहा था उसका कलरोफिकेशन दे दें। मैने प्राइम मिनिस्टर

# का नॉम लिया था।

SHRI JANARDHANA POOJARY: Not your, but our friend there. They, mentioned about the Prime Minister. I have got the verbatim record of her speech when she spoke on the President's Address. Some support came. In fact, I am preserving it. At least some solace is there somebody is talking in support of it. I have seen the concern of the Prime Minister of this country particularly to the weaker sections. Today I have seen the concern of Mr. Yadav I d,0 not distinguish. If there is concern for the weaker section, we have to take it up and we are taking it up at any cost. Even if there is opposition from all the sides, we are not going back. This is the commitment given to the nation from the floor of the House by Mrs. Indira Gandhi's Government. We will see that that commitment is honoured.

Sir, our hon. friend, Mr. Yadav stated about the IRDP. We did <sup>not</sup> reach the target in 1981-82. After our coming to power, within one year, this mass loaning and all that started. Before  $\frac{\tan a}{\ln a} = \frac{1}{\ln a} = \frac{1}{\ln$ loaning functions were there. We started in a big way. And in one year, in 1982-83 we have been able to give R<sub>s</sub> 744 crores. In regard to DRI, for your information, 35,83,000 people have been given benefit. That is the latest figure. And the amount  $i_s$  Rs 353.2 crores. And out of that, the Scheduled Castes and Scheduled Tribe are 18,12,000, and the amount is Rs. 133.4 crores. And that amounts« to

[Shri Janadhana Poojary] 49.1 per cent under the DRI scheme.

Now I will give you\* the percentage and also the total. Out of Rs 353.2 crores that has been given, the amount given to the Scheduled Castes and the Scheduled Tribes is Rs. 137.4 crores; i.e., the share of the Scheduled Castes and the Scheduled Tribes is 49.1 per cent. This is the amount that has been given. Sir, we convened a met Ling 0! tho Chi of Executives in this connection Before that I also gave instructions and I am monitoring and seeing their performance. Now the figure that has been given on the 8th March for the loan<sub>s</sub> sanctioned to the people under the educated unemployed scheme is 55,760 people and Rs. 85.12 crores have been sanctioned to them. But still we are far away from the target. That is why we are monitoring and we are toning up the administration.

Now, Sir, coming to the points raised by hon. Member, Dr Adiseshiah he is not to be found here. Sir, I think I will write to him in detail about the questions asked by him. He has made some very valuable suggestions.

Sir, I once again thank the hon. Member<sub>s</sub> for the valuable suggestions given by them

DR. M. M. S. SIDDHU (Uttar Pradesh) : We want to hear you on those questions.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): You can writ to Dr. Adiseshiah on those questions. Thank you.

SHRI JANARDHANA POOJARY: Thank you, Sir

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Now I will take up the three Appropriation Bills one by one. First we will take up the Appropriation (Vote on Account) Bill, 1984. The question is;

"That the Bill to provide for the withdrawal of (Certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1984-85, as

passed by the Lok Sabha, be taken into corsideration."

*The motion was adopted.* 

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN). We shall now take up clause by clause consideration of the Bill. Clauses 2 to 4 and the Schedule were added to the Bill Clause 1, the Enacting Formula and the Title were added to the Bill. SHRI JANARDHANA POOJARY: Sir I move:

That the Bill be returned. -*The question was put and the motion was adopted.* 

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Now, we will take up the Appropriation Bill, 1984. I will put the motion. The question ' is;

"That the Bill  $t_0$  authorise payment and appropriation of certain further sum<sub>s</sub> from and out of the Consolidated Fund of India for the services of the financial year 1983-84, as passed by the Lok Sabha, be taken into consideration." *The motion was adopted.* THE VICE-CHAIRMAN (SHRI R.

RAMAKRISHNAN); We shall now take up clause by clause consideration of the Bill Clause 2 and 3 the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JANARDHANA POOJARY: Sir, I move:

That the Bill be returned. *The question was put and the motion was adopted.* 

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN); We shall now take up the Appropriation (No. 2) Bill, 1984 I will put the motion. The question is:

"That the Bill to provide for the authorisation of appropriation of mo neys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ende, j on the 31st day of March, 1982, in excess of the amounts granted for those services and for that year, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted. THE VICE-

CHAIRMAN (SHRI R. RAMAKRISHNAN); We shal] now take up clause by clause consideration of the Bill.

Clause 2 and 3 and the Schedule were added to the Bill.

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*Clause* **1**, *the Enacting Formula and the Title were added to the Bill.* 

SHRI JANARDHANAPOOIARY: Sir, I move:

That the Bill be returned.

journed till 11 A.M. tomorrow.

The question was put and the motion was adopted.

#### ALLOCATION OF TIME FOR DISPO-

#### disposal of Govt. & 490 other Business SAL OF GOVERNMENT AND OIIIFR BUSINESS

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): .Before I adjourn the House, I have to inform Members that the Business Advisory Committee at its meeting held today, the 19th March, 1984, allotted time for Government Legislative and other business  $a_s$  follows:

20th March, 1984.

	Business	Time Allotted
ı. Di	cussion on the Resolution regarding recommendations of Railway Convention Committee.	
	nsideration and return of the following Bills, as passed by Lok Sabha :	
(a)	The Appropriation (Railways) Bill, 1984.	One day i.e.
(b)	The Appropriation (Railways) No. 2 Bill, 1984.	on 20-3-1984.
(c)	The Appropriation (Railways) No. 3 Bill, 1984.	
3. Ge	neral Discussion on the Pondicherry Budget for 1984-85.	1
	nsideration and return of the following Bills, as passed by Lok Sabha :	
(a)	The Pondicherry Appropriation (Vote on Account) Bill, 1984. $\sim$	
(b)	The Pondicherry Appropriation Bill, 1984.	
5' Ge	neral Discussion on the Punjab Budget for 1984-85,	1 day i.e. on 21-3-1984.
6.' Co	nsideration and return of the following Bills, as passed by the Lok Sabha :	
(a)	The Punjab Appropriation (Vote on Account) Bill, 1984.	
(b	The Punjab Appropriation Bill, 1984	
tin	scussion on the Resolution seeking approval for further con- uance of Proclamation issued by the President in respect State of Punjab.	
8• Co	nsideration and passing of-	
(a)	The Monopolies and Restrictive Trade Practices (Am- endment) Bill, 1983.	. ı day
(b	The Visva-Bharati (Amendment) Bill, 1978, as reported by the Joint Committee.	. ı day
(c	The Workmen's Compensation (Amendment) Bill, 1984.	2 hours
THE AMA	VICE-CHAIRMAN (SHRI R. one n	e House then adjourned at thir ninutes past five of the clock, 1 n of the clock on, Tuesday, t